

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

O.A.No.40 of 2023 (SZ)

IN THE MATTER OF

Mulagada Thrivikrama Rao,
Hyderabad.

...Applicants

AND

State of Andhra Pradesh,
Through the Chief Secretary,
Andhra Pradesh and Ors.

...Respondents

COUNTER FILED BY THE 7TH AND 8TH RESPONDENT



THROUGH
M/S. GAUTAM S. RAMAN
COUNSEL FOR 7TH AND 8TH RESPONDENT

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Dated at Chennai on this the 15th day of August, 2025



Counsel for 7TH & 8TH Respondent

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No. 40 of 202³ (SZ)

Mulagada Thrivikrama Rao

... Applicant

-Vs-

**The State of Andhra Pradesh
& others**

... Respondents

COUNTER FILED BY THE 7th & 8th RESPONDENTS

1. The address for services of all the notices and process on the 7th and 8th Respondents is that of their counsel M/s. Gautam S. Raman, Advocate, having Office at No. 98A, Auras Corporate Centre, 4th Floor, Dr. Radhakrishnan Salai, Mylapore, Chennai- 600 004 and Chambers at No. 57, Law Chambers, High Court Buildings, Chennai – 600 104.

2. At the outset, the 7th and 8th Respondents submit that the above Application and the allegations contained therein are baseless, misleading, devoid of any merit and is liable to be dismissed. The present Application has been filed by the Applicants with the sole intention to harass and settle scores with the 7th and 8th Respondents, after having failed in their several attempts to restrain the lawful activities of the 7th Respondent. Before proceeding to mete out the allegations made in the Application, it is necessary to put forth the factual background for a wholesome appreciation of the issue before this Hon'ble Tribunal.

3. The 7th and 8th Respondents submit that they are quarry lease holders, holding independent leases issued by the 4th Respondent, for quarrying Road Metal at the Mangalakonda Hill, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh. Originally, the quarry lease was granted in favour of one, M.Satyanarayana vide proceedings No.562/Q/2005, dt. 11.03.2005 and unexpired period of this lease was transferred to the 7th and 8th Respondents. Subsequently, these Respondents obtained extension of their respective leases for a further period of 10 years valid until 10.04.2025 from the 4th Respondent.

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x N. C. Anna Rama

4. The 7th and 8th Respondents submit that they have obtained all the necessary orders, consents and clearances that are mandatory for operating and carrying on quarrying activity. The following are the orders, consents and clearances that these Respondents possess for their quarrying activity:

For 7th Respondent:

- i. Order for 1st Renewal of quarry lease for an extent of 1.94 Acres bearing Proc. No.927/Q1/2021 dated 29.07.2021 issued by the Deputy Director of Mines and Geology, Kakinada for extension of lease period of 10 years from 11.04.2015 to 10.04.2025 **(ANNEXURE-1)**
- ii. Work order bearing Proc.No.9799/Q1/2014 dated 23.03.2022 issued by the Assistant Director of Mines and Geology, Rajamahendravaram valid for a period of 10 years from 11.04.2015 to 10.04.2025. **(ANNEXURE-2)**
- iii. Mining Plan approved by the Deputy Director of Mines and Geology, Kakinada bearing Lr. No. 926/Q/2021 dated 23.03.2022 for a period of 5 years valid upto 22.03.2027. **(ANNEXURE-3)**
- iv. Environmental Clearance issued by SEIAA, MoEF, State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh dated 26.01.2022 bearing No. SEIAA/AP/VZM/MIN/7/2021/3347/172.78/169.67, valid for a period of 11 years valid upto 25.01.2033 or until the expiry of the lease period whichever is earlier. **(ANNEXURE-4)**
- v. Consent for Establishment (CFE) issued by the 5th Respondent APPCB, Vishakapatnam bearing No. 6600/APPCB/ZO-VSP/KKD/CFE/2022, dated 15.02.2022 valid upto 14.02.2029 or until the expiry of lease period, whichever is earlier **(ANNEXURE-5)** and
- vi. Consent for Operation issued by the 5th Respondent APPCB, Vishakapatnam, bearing No. 6600/APPCB/ZO-VSP/KKD/CFO/2022, dated 16.03.2022 valid upto 31.01.2023 **(ANNEXURE-6)**. The 7th respondent has made an application for extension of the Consent for Operation along with the requisite fees, and the same is pending before the 5th Respondent APPCB.

For 8th Respondent:

- i. Order for 1st Renewal of quarry lease for an extent of 1.94 Acres bearing Proc. No.926/Q1/2021 dated 29.07.2021 issued by the

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x N.K. Annapurna

- Deputy Director of Mines and Geology, Kakinada for extension of lease period of 10 years from 11.04.2015 to 10.04.2025 **(ANNEXURE-7)**
- ii. Work order bearing Proc.No.9797/Q1/2014 dated 23.03.2022 issued by the Assistant Director of Mines and Geology, Rajamahendravaram valid for a period of 10 years from 11.04.2015 to 10.04.2025. **(ANNEXURE-8)**
 - iii. Mining Plan approved by the Deputy Director of Mines and Geology, Kakinada bearing Lr. No. 926/Q/2021 dated 23.03.2022 for a period of 5 years valid upto 22.03.2027. **(ANNEXURE-9)**
 - iv. Environmental Clearance issued by SEIAA, MoEF, State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh dated 26.01.2022 bearing Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66, valid for a period of 9.56 years upto 24.07.2031 or until the expiry of the lease period whichever is earlier. **(ANNEXURE-10)**
 - v. Consent for Establishment (CFE) issued by the 5th Respondent APPCB, Vishakapatnam bearing No. 6598/APPCB/ZO-VSP/KKD/CFE/2022, dated 15.02.2022 valid upto 14.02.2029 or until the expiry of lease period, whichever is earlier **(ANNEXURE-11)** and
 - vi. Consent for Operation issued by the 5th Respondent APPCB, Vishakapatnam, bearing No. 6598/APPCB/ZO-VSP/KKD/CFO/2022, dated 16.03.2022 valid upto 31.01.2023 **(ANNEXURE-12)**. The 8th respondent has made an application for extension of the Consent for Operation along with the requisite fees, and the same is pending before the 5th Respondent APPCB.

It can be seen from the above that the 7th and 8th Respondents have obtained all the necessary consents and clearances from the Authorities and have been complied with all the directions and guidelines issued by the all the environmental and pollution control/regulatory authorities for their quarrying activities.

5. These Respondents submit that they undertake their quarrying activity in an area measuring about 4.94 Acres in Nagampalli Village located at the Mangalakonda Hill where there is no habitation. This hill is about 100 meters altitude measured from the ground level. Apart from these Respondents there are atleast 4 other quarry lease holders carrying

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X N. C. Annapurna

on quarrying at this hill. The quarried raw materials is supplied to the crusher units located in Seethanagaram Mandal. As stated in the above list, these respondents have duly obtained their Mining Plans approved by the 4th Respondent. For extracting the Road Metal at the quarries, these Respondents have been permitted to adopt an open-cast mining method using controlled blasting and rock breakers. For this Purpose, these Respondents have engaged a competent agency in explosive usage namely, M.Nagendra Reddy for conducting their blasting operations. This agency possesses the licenses stipulated under the Indian Explosives Act, 1983 for carrying out the blasting operations. In this regard, the 7th Respondent has entered into an Agreement dated 13.05.2022 with the Competent Agency (**ANNEXURE-13**) and the 8th Respondent has entered into a similar Agreement dated 04.05.2022 (**ANNEXURE-14**). Both these Agreements are valid upto 10.04.2025. All the blasting activities have been conducted only in strict compliance of the conditions stipulated therein duly got permission from Mine Safety Department.

6. These Respondents submit that the Applicant's land is situated more than 300 meters away from these Respondent's quarries. The Nagampalli village where there is inhabitation and residential settlements, is located atleast 1 Kilometre away from these Respondent's quarries. Infact Rajamahendravaram is located more than 35 Kilometers from these Respondents' quarries. Therefore these Respondents have always maintained the buffer distances as stipulated by the Authorities.
7. It is submitted that these Respondents have not been carrying on quarrying activities at their quarries for more than 6 months now after expiry of CFO. The 7th Respondent has been issued the dispatch permit lastly on 15.12.2022 (**ANNEXURE-15**) and the 8th Respondent has been issued the dispatch permit lastly on 11.04.2022 (**ANNEXURE-16**). The CFOs issued to these Respondents have expired on 31.01.2023 and both these respondents have independently made applications to the APPCB along with the demand draft for the payment of the prescribed fee, for grant of Consent for Operation.
8. In these circumstances, the Applicant and his family members have been constantly harassing making entirely false and baseless allegations of causing pollution and damages to their farm lands and the environment. On 28.02.2023 one, Mulagada Arvindeswara Rao who is a close family

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member of the Applicant herein filed a Spandana Petition before 4th Respondent's grievance cell alleging illegal blasting and damage to his land growing Mango trees, situated in Survey No.No.348/3B of Nagampalli Village. In this regard, the 4th Respondent's officials inspected the area on 02.03.2023 in presence of the complainant. The officials instructed the the supervisor of these Respondent's quarries to take extra precautions during blasting and to use sprinkle water to suppress fugitive dust. The supervisor of these Respondents' quarries obliged to the directions issued by the 4th Respondent's officials. However, the fact remains that the land of the Applicant herein in atleast 300 metres away from the west side boundary of these Respondents' quarries, and there is no possibility of any rocks rolling down or dust pollution to the Applicant's lands and trees. These mines are in existence from 11.03.2005 more than a decade.

9. It was in these circumstances, the Applicant in order to harass these Respondents has filed the above OA containing numerous false and baseless allegations with an ulterior motive to shut down the quarries of these Respondents.
10. These Respondents deny the allegations made in paragraph No. 3 of the OA as false and baseless and puts the Applicant to the strict proof of the same. As stated above, the quarrying done by these Respondents so far has always been done after obtaining all necessary clearance and consents from the authorities and in strict compliance with the conditions laid down by them. There was no quarrying of excess quantity and no quarrying activity has been conducted by these respondents after expiry of their CFO.
11. These Respondents vehemently deny the allegations made in paragraph No. 4 A, b and c of the OA as false and baseless. These Respondents have not violated any norms of the quarrying and blasting activities as permitted and regulated by the Authorities. There is no chance for the Applicant's farmlands to be pelted with the blasted rocks since his farm is situated more than 300 metres away from these Respondent's quarries, and all necessary safety precautions have been followed by these Respondents while blasting. The blasting is done by the competent agency possessing the explosive licence in strict compliance to the conditions laid down in the mining plan.

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X N. K. Annapurna.

12. These Respondents deny the allegations made in paragraph No. 3 of the OA as false and misleading. There is no air or dust pollution caused by the quarrying or blasting activities of these respondents. Though the CFOs of these Respondents expired on 31.01.2023, no quarrying activities were carried on by these Respondents for more than 6 months now. No dispatch permits have been obtained by these Respondents after 15.12.2022. These Respondents have applied for renewal of their CFOs and are awaiting orders from the APPCB. As regards the allegations made in paragraph 4E of the OA, these respondents reiterate that the complaint is a motivated one filed by a close family member of the complainant herein and none of the allegations there in are true.
13. The allegations made in paragraph Nos. 4F are denied by these Respondents as false and baseless. It is for the Applicant to prove the allegations of pollution as claimed by him. All the quarrying and blasting activities done by these respondents were done only as per the stipulated norms. As regards the allegations in paragraph 4G, these respondents submit that the same are highly misleading. The Rajamahendravaram city is located more than 35 Kilometres from these Respondents' quarries and there is no chance of any pollution caused thereto due to these Respondents.
14. As regards the averments contained in paragraphs 4H and 4I of the OA, these Respondents submit that their quarries are more than 300 metres away from the farm lands of the Applicant. The inhabited locality is atleast 1 km away from the quarry of the Respondents. Hence there is no scope for any pollution or damages as alleged by the Applicant. As regards the allegations made in paragraphs 4J of the OA, these Respondents submit that the Mangalakonda Hill is about 100 metres in altitude from ground level and no damage whatsoever has been caused by these two respondents' activities to the nearby farms, village and the environment of the locality. These Respondents were carrying on their activities only in total adherence to the conditions stipulated by the authorities and only after obtaining all the necessary clearances from the Statutory authorities. As such, the allegations of illegal quarrying and blasting is false and absurd. The grounds contained in the OA are a reiteration of the allegations contained in Paragraph 3 and 4 of the Application, and the allegations made in the grounds are also similarly denied by these Respondents.

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N. K. Anurag Kumar.

15. These Respondents submit that the above application is bereft of any factual or legal merit, and the Applicant has misrepresented various material particulars that are germane to this issue. The Applicant is attempting to use this Hon'ble Tribunal as a means to settle scores with this Respondent. Therefore, the Applicant deserves no indulgence from this Hon'ble Tribunal and the Application is liable to be dismissed with costs.
16. In the light of the above submissions and the supporting documents furnished, these Respondents therefore humbly pray that this Hon'ble Tribunal may be pleased to dismiss the above application and thus render justice.

Dated at Chennai on this the day of August, 2023.

R7^x N. Jeevendra

R8^x N. K. Annapurna.
7th & 8th Respondents



Counsel for 7th & 8th Respondents

N. JEEVENDRA

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GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

NOTICE No.927/Q/2021.

Dated: 29.07.2021.

Sub:- Mines and Quarries – Application for grant of 1st Renewal of Quarry Lease for Road Metal over an extent of 0.785 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Renewal Application filed by Smt N.Jeevendra – Approved Mining Plan along with Consent for Establishment from A.P.Pollution Control Board and Environmental Clearance from Ministry of Environment and Forests as per Environment Impact Assessment Notification through S.O.1533, dated 14-09-2006 - Called for – Regarding.

- Ref:
1. Renewal QL Application Dt: Nil filed by Smt N.Jeevendra received by the Asst. Director of Mines and Geology, Rajamahendravaram on 26.12.2014 through Mee Seva.
 2. ADMG, Rajamahendravaram Proposals for grant of Quarry Lease vide file No.9799/Q/2014, Dt.13.07.2021 and received in this office on 13.07.2021.
 3. This office Note File No. 927/Q2021, Dt 28.07.2021 returned to Asst.Director of Mines and Geology, Rajamahendravaram through single File system.
 4. ADMG, Rajamahendravaram Proposals for grant of Quarry Lease vide file No.9799/Q/2014, Dt.27.07.2021 and received in this office on 31.07.20215.
 5. G.O.Ms.No.53, Ind. & Comm. (M.II) Dept., dt.27-02-2019.

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Smt N.Jeevendra filed an application grant of 1st Renewal of quarry lease for Road Metal over an extent of 0.785 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District. The Said Quarry Lease Application was received by the Asst. Director of Mines and Geology, Rajamahendravaram on 26.12.2014.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Rajamahendravaram submitted proposals on the Quarry Lease application filed by Smt N.Jeevendra recommending for grant of quarry lease for Road Metal over an extent of 0.785 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour of Smt N.Jeevendra for Road Metal, for a further period of 10 Years i.e., w.e.f 11.04.2015.

Through the reference 5th cited, the Government amended Rule 7A(ii) of APMMC Rules, 1966. As per the amendment the applicant shall prepare and submit a Mining Plan, Environmental Clearances (EC) issued by the competent authority and Consent for Establishment (CFE) issued by the competent authority of APPCB within 1 (one) year for proposed lease area upto 25.00 Hectares.

After careful examination of the proposals of the Assistant Director of Mines and Geology, Rajamahendravaram, in principle it is decided to grant of Quarry Lease for Road Metal over an extent of 0.785 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour Smt N.Jeevendra for a further period of 10 Years w.e.f 11.04.2015 subject to submission of Approved Mining Plan within a period of one year from the date of issue of this notice as per Rule 7-A (v) of Andhra Pradesh Minor Mineral Concession Rules, 1966 as amended vide G.O.Ms.No.53 Industries & Commerce (M.II) Department dated 27.02.2019 alongwith Consent for Establishment from A.P. Pollution Control Board & Environment Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated 14.09.2006.

The approved mining plan shall also reflect the restrictions to be adopted by the applicant while conducting quarry operations due to the existence of any structures, railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Metalliferous Mines Regulations, 1961 shall be adhered to. If the applicant firm desires to exploit the locked up mineral within the stipulated distance, he can do so with the permission from the Department of Mines Safety.

In view of the above, Smt N.Jeevendra is hereby requested to submit Approved Mining Plan by Deputy Director of Mines and Geology along with Consent for Establishment from A.P. Pollution Control Board & Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated 14.09.2006 for the precise area of 0.785 Ha proposed for grant of Quarry Lease within a period of one year from the date of issue of this notice as per Rule 7-A (v) of Andhra Pradesh Minor Mineral Concession Rules, 1966 to consider for grant of quarry lease for Road Metal. A copy of the surveyed sketch showing the precise area of 0.785 Ha proposed for grant of Quarry Lease in favour of applicant is enclosed herewith.

If the applicant fails to submit the Approved Mining Plan, EC & CFE within the stipulated period, it will be presumed that the applicant firm is not interested in getting the Quarry Lease over the subject area and further course of action will be initiated as per the rules.

The Mining Plan shall be prepared in Form-"T" for the Gravel and submit to this office for approval duly paying an amount of Rs.1000/- towards processing fee as required under Rule 7A (ii) of APMMC Rules,1966. The Processing Fee should be paid through Challan to the following Head of Account at the concerned District i.e. East Godavari.

Major Head : 0853- Non Ferrous Mining and Metallurgical Industries
Minor Head : 102 – Mineral Concession Fee Rents & Royalties
Sub Head : 81 – Other Receipts
DDO Code : 0301-1307-001 (Dy. Director of Mines & Geology, Kakinada)

Encl:- Demarcated Sketch

DY.DIRECTOR OF MINES AND GEOLOGY(FAC),
KAKINADA.

To
Smt N.Jeevendra,
W/o Veera Venkata Satya Subba Rao,
D.No. 2-80, Shool Veedhi, Near Kalyanamandapam,
Netaluru, Chagallu V&M,
West Godavari District

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, Krishna District for favour of Information.

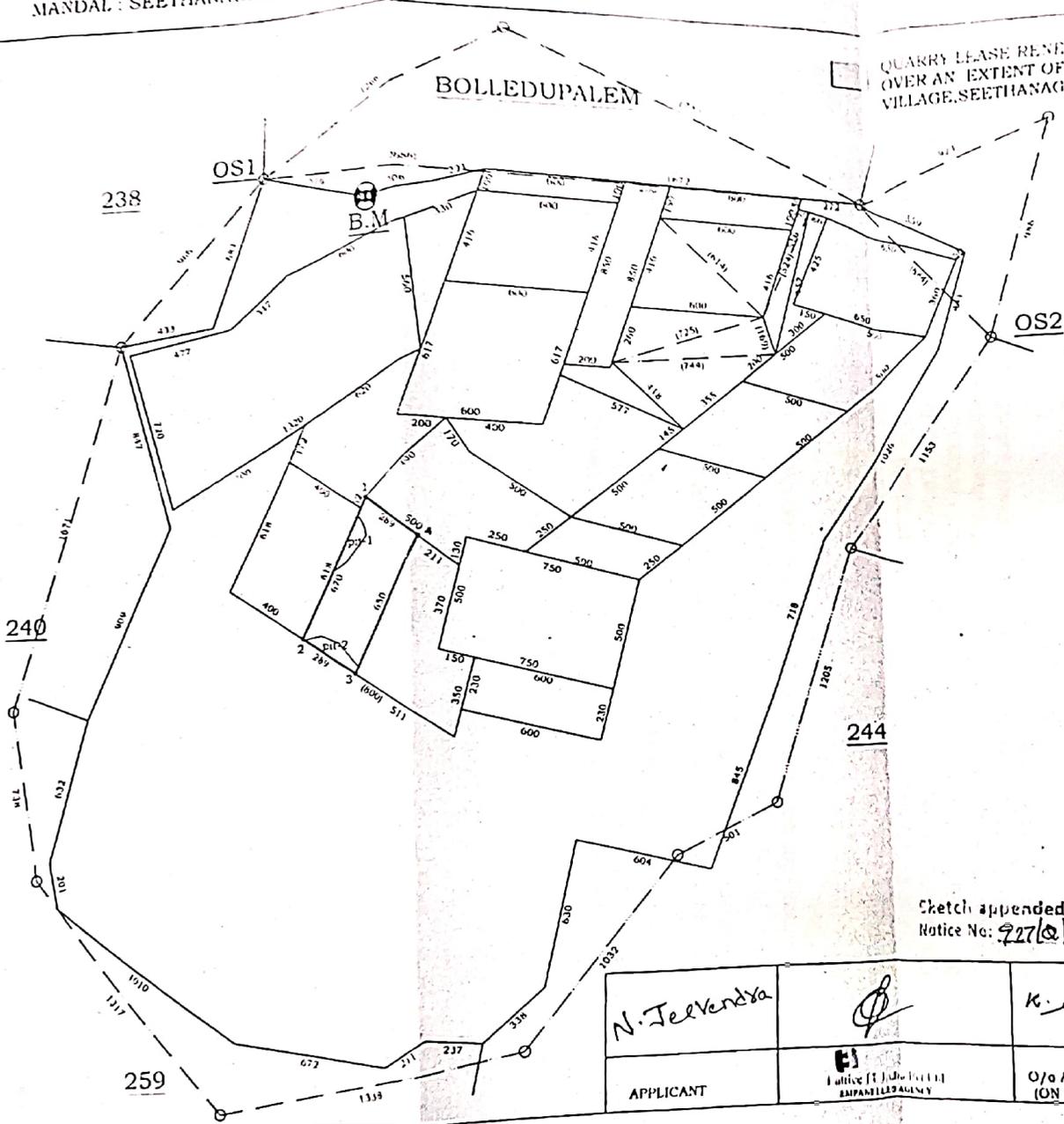
Copy to the Asst. Director of Mines and Geology, Rajamahendravaram for information.

DISTRICT : EAST GODAVARI
MANDAL : SEETHANAGRAM

FIELD NO. 241

VILLAGE NO. 7
VILLAGE NAME : NAGAMPALLI

QUARRY LEASE RENEWAL APPLIED AREA RECOMMENDED TO SMT N. JEEVENDRA
OVER AN EXTENT OF 1.94 ACRES/0.785 HECT IN SY. NO. 241 NAGAMPALLI
VILLAGE, SEETHANAGARAM MANDAL, EAST GODAVARI DISTRICT
TOTAL EXT. AC. 105.4265



DGPS WAS CONDUCTED IN STATIC & RTK MODE

DGPS COORDINATES FOR REFERENCE POINTS (UTM 44N, WGS-84 DATUM)

POINT ID	EASTING	NORTHING	ELEVATION	N. LATITUDE	E. LONGITUDE	REMARKS
OS1	579113.299	1904727.59	11.877	17°14'43.9754" N	81°45'05.9754" E	Survey point
OS2	580571.598	1904447.541	16.771	17°13'39.3916" N	81°45'05.2676" E	Survey point
B.M.	580014.177	1905607.694	46.252	17°13'43.0122" N	81°45'05.3467" E	

DGPS COORDINATES FOR SURVEYED POINTS (UTM 44N, WGS-84 DATUM)

POINT ID	EASTING	NORTHING	ELEVATION	N. LATITUDE	E. LONGITUDE	REMARKS
1	544009.057	1904715.179	11.450	17°13'34.6107" N	81°45'05.4127" E	Boundary point
2	579150.122	1904623.635	11.995	17°13'39.7293" N	81°45'05.1718" E	Boundary point
3	579978.671	1904592.299	11.359	17°13'29.6997" N	81°45'05.8097" E	Boundary point
4	580055.276	1904709.270	12.832	17°13'33.6976" N	81°45'05.7418" E	Boundary point

LINEAR MEASUREMENTS				ANGULAR MEASUREMENTS		
POINT ID	DISTANCE AS PER DGPS SURVEY	METERS	REMARKS	POINT ID	ANGLE AT POINT	INTERIOR INCLUDED ANGLE
1-2	350	70.001	Survey line	1	412	90°00'00"
2-3	511	102.200	Survey line	2	123	70°50'11"
3-4	650	128.974	Survey line	3	234	97°02'53"
4-1	211	42.273	Survey line	4	241	78°57'15"

LEGEND

	REVENUE STONE
	BOUNDARY PILLAR
	PROPOSED BOUNDARY LINE
	FMB LINE
	FIT-1 AREA = 478.89 m ²
	FIT-2 AREA = 560.99 m ²

NOTE :-
1. THE TRUE NORTH IS ADOPTED BOTH SURVEYED PLAN & DGPS COORDINATES.
2. THE GIVEN MEASUREMENTS ARE IN METRIC LINKS.
3. THE DGPS SURVEY FOR THE AREA IS TAKEN UP BY SYNCHRONIZING NEAREST SURVEY OF INDIA GROUND CONTROL POINT AT NEAR MLP D O OFFICE, KORUKONDAM, EAST GODAVARI DISTRICT.
SOL UTM CO ORDINATES E-587606.190, N 18977.27.982 (+4Q).

Sketch appended to DDM&G, K.L.D.
Notice No: 9276/2021 Dt. 29/7/2021

N. Jeevendra		K. Seetha Devi	V.R. Kumar	
APPLICANT		SURVEYOR O/o ADM&O, NANDIGAMA (ON DEPUTATION RJMV)	ASST. DIRECTOR OF MINES & GEOLOGY RAJAMAHENDRAVARAM	GOVT. DIRECTOR OF MINES & GEOLOGY KAKINADAPURAM

N. Jeevendra
APPLICANT / LESSEE

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Proceedings of the Assistant Director of Mines and Geology, Rajamahendravaram
(Present : Sri M.Vishnuvardhana Rao, M.Sc., Asst. Director of Mines and Geology)

Proceedings No:9799/Q/2014.

Date: 23-03-2022.

Sub:- Mines & Quarries – Minor Minerals – **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of **0.785 Hectares** in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Granted in favour of Smt N.Jeevendra for a further period of 10 years w.e.f. 11.04.2015 – Work order – Issued – Regarding.

Ref:- 1) Proceedings No.927/Q/2021, Dt.22.02.2022 of the Deputy Director of Mines & Geology, Kakinada.
2) Letter dated:19.03.2022 from Smt N.Jeevendra.
3) Execution of the lease deed in Form-G on 23-03-2022.

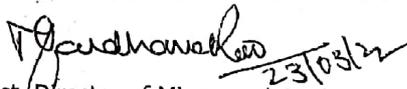
ORDER:

Through the reference 1st cited, the Deputy Director of Mines and Geology, Kakinada has granted **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of 0.785 Hectare in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District for a further period of 10 years in favour of Smt N.Jeevendra subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee Smt N.Jeevendra has submitted required documents for execution. The Quarry Lease deed was executed on 23-03-2022 vide reference 3rd cited.

In view of the above permission is hereby accorded to Smt N.Jeevendra for commencement of the quarrying operations for extraction of **Road Metal & Boulders**, over an extent of **0.785 Hectare** in Sy.No.241 of **Nagampalli Village, Seethanagaram** Mandal, East Godavari District for a further period of 10 years w.e.f. **11.04.2015 to 10.04.2025** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to conditions specified in appendix enclosed and also subject to the specific conditions and general conditions mentioned in the EC, CFE & CFO. The lessee should submit fresh/renewed CFE & CFO before expiry of present EC, CFE, CFO.

The lessee should maintain all the records and accounts in the prescribed forms specified by the Government and submit necessary quarterly returns in Form-C so as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Kakinada and Assistant Director of Mines and Geology, Rajamahendravaram for each and every quarter as per Rules.


Asst. Director of Mines and Geology,
Rajamahendravaram.

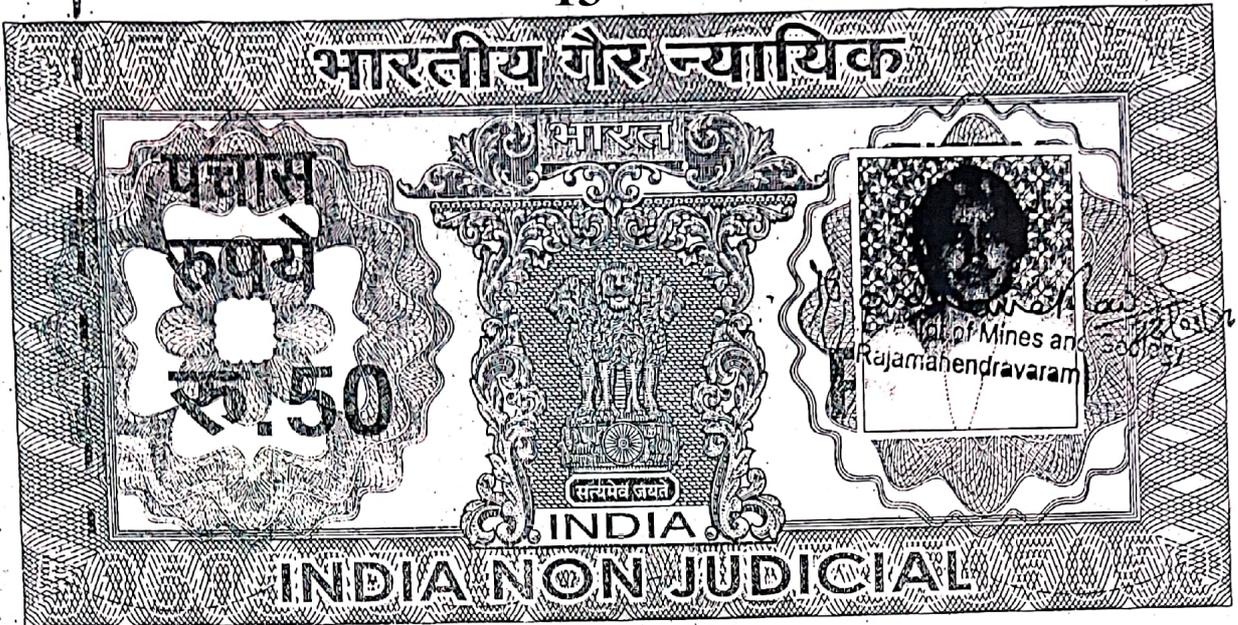
To
Smt N.Jeevendra, W/o Veera Vekata Satya Subba Rao,
D.No.2-80, Nelaturu, Chagallu Village, Kovvuru Mandal,
West Godavari District.

Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of Information.
- The District Collector, East Godavari District for favour of information.
- The Deputy Director of Mines and Geology, Kakinada for favour of information.

Copy to the Tahsildar, Seethanagaram Mandal for Information.

Copy to the Labour Enforcement Officer, Rajamahendravaram together with lease deed plan for favour of information.



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

S.No. 465
Date: 5/3/2022 Rs. 50/-

నదిక్కు జీవించి యా తర వయసు
నల్ల సుబ్బారావు వారసులు

AH 674999
N. PAPAYAMMA
S.V., RAJAMAHENDRAVARAM
LIC. RL. No.04-28-036/2022

Rs.6155/- (Rupees six thousand one hundred and fifty five only) vide Ch.No.51439254282021, Dt.08.03.2022 towards Stamp Duty on impression Documents

FORM - G

(See Rule 8)

Form of lease (Minor Minerals) to private persons.

This indenture made the 23rd Day of March, 2022 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and Smt N.Jeevendra, W/o Veera Vekata Satya Subba Rao, D.No.2-80, Nelaturu, Chagallu Village, Kovvuru Mandal, West Godavari District, (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

N. Jeevendra
Lessee

Gandhamathi
23/03/22
Asst. Director of Mines & Geology,
Rajamahendravaram.

FORM - G
(See Rule 8)

Form of lease (Minor Minerals) to private persons.

This indenture made the 23rd Day of March, 2022 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and Smt N.Jeevendra, W/o Veera Vekata Satya Subba Rao, D.No.2-80, Nelaturu, Chagallu Village, Kovvuru Mandal, West Godavari District, (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

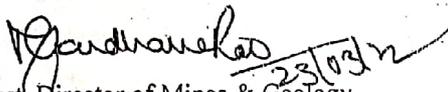
Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in (Sealed Tender-cum-Public Auction) of the lands in the East Godavari District for the purpose of quarrying for Road Metal & Boulders and has deposited with the Assistant Director of Mines and Geology of Rajamahendravaram the sum of Rs.1,53,075/- as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained;

And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the (knocked down amount) dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows:-

The lessor hereby demises to the lessee all those several pieces or parcels of land situated in the village of Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, in the sub registration district of Rajanagaram Mandal, East Godavari District, in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purpose thereof following liberties:-
- (1) To get from the said demises pieces of land.
 - (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.
 - (3) Generally to do all things which shall be convenient or necessary for getting the Road Metal & Boulders material hereby authorized to be got and for removing and disposing thereof as aforesaid

N. Jeevendra
Lessee


Asst. Director of Mines & Geology,
Rajamahendravaram.

::2::

3. These are accepted and reserved to the lessor out of this demise.
- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
 - (2) Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of all excepted minerals and other substances and for such purposes to have the right in ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for a further of 10 years w.e.f. 11.04.2015 to 10.04.2025 determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following (XXX) dead rent and seigniorage fee whichever is higher and also all cases which may, from time to time, be imposed by the Government.
- (1) The yearly (x x x) dead rent of Rs.51,025/- in respect of the said demised pieces of land.
 - (2) A Seigniorage fee of (***) in respect of the said demised pieces of land.
- Road Metal : Rs.90/- (Rupees Ninety) per M³. along with other taxes
6. The lessor may, during the currency of the lease, vary the rate of (xxx) dead rent and the seigniorage (x x x).
7. It is hereby agreed and declared that in regard to the said (knock down amount) dead rent and seigniorage fee the following conditions shall be observed by the lessee.
- (1) The said dead rent of Rs. 51,025/- shall be paid without any deduction on or before 28th day of February every year in advance.
 - (2) The said seigniorage fee Rs.90/-per M³. Along with other taxes Shall be paid before the same is removed from the said demised pieces of land.
8. The lessee hereby covenants with the lessor as follows;
- (1) To pay the (knockdown amount) dead rent and seigniorage fee on the day and in manner aforesaid.

N. Jeevendra
Lessee


Assy Director of Mines & Geology,
Rajamahendravaram.

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- (2). To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoing and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/ lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrears of land revenue.
- (3). Before digging or opening any part of the said demised pieces of land for Road Metal & Boulders carefully to remove the surface soil to a depth of at least Six meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4). To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5). Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-auction for said is not open for transfer].
- (6). After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7). That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and t any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8). That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same.

N. Jeevendra
Lessee

Gandharva 23/03/21
Asst. Director of Mines & Geology,
Rajamahendravaram.

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- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties hereinbefore granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without occur in the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timer or trees on the said lands but he may clear away bush wood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of subsistent material standing not less than three feet above the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Director of Mines and Geology] the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment.

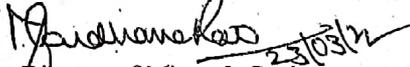
N. Jeevendra
Lessee


Asst. Director of Mines & Geology,
Rajamahendravaram.

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- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.
- (18) That the [Knock-down amount]/ dead rent and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19). That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these persons save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20). In respect of granite, the lessee shall comply with provisions of the Granite conservation And Development Rules, 1999)
9. The lessor hereby covenants with the lessee that on the lessee paying the (knock down amount) dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.
- (9-A) Government reserves the right, ----
- (i) To cancel the quarry lease granted and executed under these rules after giving a previous notice.
- (ii). to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons]

N. Jeevendra
Lessee

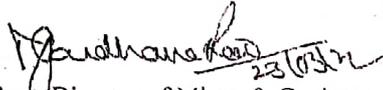

Asst. Director of Mines & Geology,
Rajamahendravaram.

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10. It is hereby expressly agreed as follows:-

- (1). If any part of the [knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable {whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become involvement or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs.1,53,075/- vide CFMS ch.No.51439253962021, Dt.08.03.2022 to be forfeited and also to rener upon the demised pieces of land of any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of any lessee's covenants herein contained.
- (2) [The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part hereinbefore reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.]
- (3) If the lessee shall have paid the (knock - down amount] dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs.1,53,075/- shall be returned to him at the expiration of the said term of up to 10.04.2025.
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knock-down amount] dead rent and Seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology who decision thereon shall be final and binding on the parties thereto.

N. Jeevendra
Lessee


Asst. Director of Mines & Geology,
Rajamahendravaram.

:7:

In witness whereof *Sri M. Vishnuvardhana Rao, M.Sc., Asst. Director of Mines & Geology, Rajamahendravaram, East Godavari District.* Acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee has here to set their hands the day and year first above writing.

THE SCHEDULE

Name of the Mandal	Name of the Village	Survey Field	Extent	Assessment	Boundaries North, South West and East
1	2	3	4	5	6
Seethanagaram	Nagampalli	Sy.No.241	0.785 Hects	As per the rate fixed by the Revenue authorities	Q.L. granted sketch enclosed

Smt N.Jeevendra, W/o Veera Vekata Satya Subba Rao, D.No.2-80, Nelaturu, Chagallu Village, Kovvuru Mandal, West Godavari District.

N. Jeevendra
Lessee

M. Vishnuvardhana Rao
23/03/20
Asst. Director of Mines & Geology
Rajamahendravaram.

ANNEXURE

- 1) The grantee should execute the lease deed in Form-"G" within 90 days from the date of this order before the Asst. Director of Mines & Geology after paying an amount three times equal to one year Dead Rent towards Security Deposit and one year advance Dead Rent, Land Assessment, Surface Rent and Cesses on land Assessment. Further, the Dead Rent, Land Assessment, Surface Rent and Cess on Land Assessment for the subsequent periods One month in Advance every year (See Rule 10, Item 7 (1) of Form-"G" Lease Deed) and Rule 31 (iv) of APMMC Rules 1966.
- 2) The Grantee should not commence the quarrying operations unless the lease deed is executed.
- 3) The Lessee shall carry out the quarrying operations within the boundaries of the area shown in the plan appended to the lease deed (See Rule 28 (2))
- 4) No explosives shall be used by the lessee for the purpose of quarrying without a proper License issued by the competent authority.
- 5) Mineral shall be supplied for the public purpose as and when required on the rate and fixed by the Deputy Director.
- 6) No Minor Mineral shall be dispatched from the leased area without a valid permit issued by the Asst. Director concerned or the officer nominated by him in this behalf (See Rule 34 (1)).
- 7) The Lessee shall be made the Form-"K" application to the Asst. Director of Mines & Geology concerned duly enclosing Challan towards payment of Seigniorage Fee for the proposed quantity to be dispatched at least 10 days before the proposed date of Dispatch of the Mineral.
- 8) The Lessee shall pay Advance Dead Rent or Seigniorage Fee which ever is higher (See Rule 10).
- 9) The Lessee shall provide a way and allow other quarry lease holders to dispatch their Mineral from their leased areas.
- 10) If in case any Mineral not specified in the lease is discovered the lessee shall at once report such discovery to the Asst. Director of Mines & Geology (See Rule 28 (1) and 31 (xviii)).
- 11) The Lessee shall erect and maintain at his own expenses boundary pillars around the leased area as per Rule 28 (1) and 31 (vi) of APMMC Rules 1966.
- 12) The Lessee shall submit quarterly returns in Form-"C" to the Asst. Director of Mines & Geology and Dy. Director of Mines & Geology.
- 13) The Lessee shall keep correct and accurate accounts showing the quantity and other particulars of all Minor Minerals obtained and despatches from the quarry in Form-"C".
- 14) The Lessee shall commence quarrying operations within two months from the date of execution as required under Rule 31 (xviii) of APMMC Rules 1966 (See Rule iv).
- 15) The Lessee without delay send to the Asst. Director a report of any accidents involving the death or injury to any person which may occur in or around the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- 16) The Lessee should not cut or injure in any tree of the area under lease without prior permission of the Dy. Director (See Rule 31 (x) of APMMC Rules 1966).
- 17) The Lessee should obtain the permission of the Asst. Director, before erecting any Building in the leased area belongs to the Government (See Rule 31 (xi)).
- 18) If the lessee stops the work without the prior sanction of the Asst. Director for a continuous period of 6 Months for the reasons within his control the lease granted for quarrying shall be liable for cancellation (See Rule 31 (xiii) 16).
- 19) The Lessee should not Sub-Let assign, transferee or otherwise disposed off the area under lease without obtaining previous sanction of the Dy. Director (See Rule 31 IX).
- 20) The Lessee should produce the records to the Asst. Director and to the Dy. Director before 30th April in every year or immediately after expiry of the lease whichever is earlier or when demanded by Asst. Director or Dy. Director.

(P.T.O.)

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- 21) The grantee should abide by all rules of APMMC Rules 1966 and the amendments made thereon from time to time during the tenure of the lease.
- 22) The grantee should submit the sales tax registration certificate to the Asst. Director of Mines & Geology, before execution of the lease deed.
- 23) The grantee should submit the Clearance from Pollution Control Board to the Asst. Director of Mines & Geology, before execution of the lease deed.
- 24) "21 (a) The lessee shall follow and effect to provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
(b) The Lessee further shall take all precautionary measures in Conducting mining operations as per the relevant stipulations Made under Metalliferrous Mines Regulations, 1961.
(c) If the lessee violates the provisions as stipulated above and having Confirmation from the Department concerned necessary action shall be taken for cancellation of the lease, by giving an opportunity."

N. JeeVendra

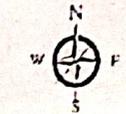
E. Narasimha Rao
DY. DIRECTOR OF MINES & GEOLOGY,
KAKINADA.

Rajamahendravaram
23/03/22
Asst. Director of Mines and Geology
RAJAMAHENDRAVARAM

DISTRICT : EAST GODAVARI
MANDAL : SEETHANAGRAM

FIELD NO : 241

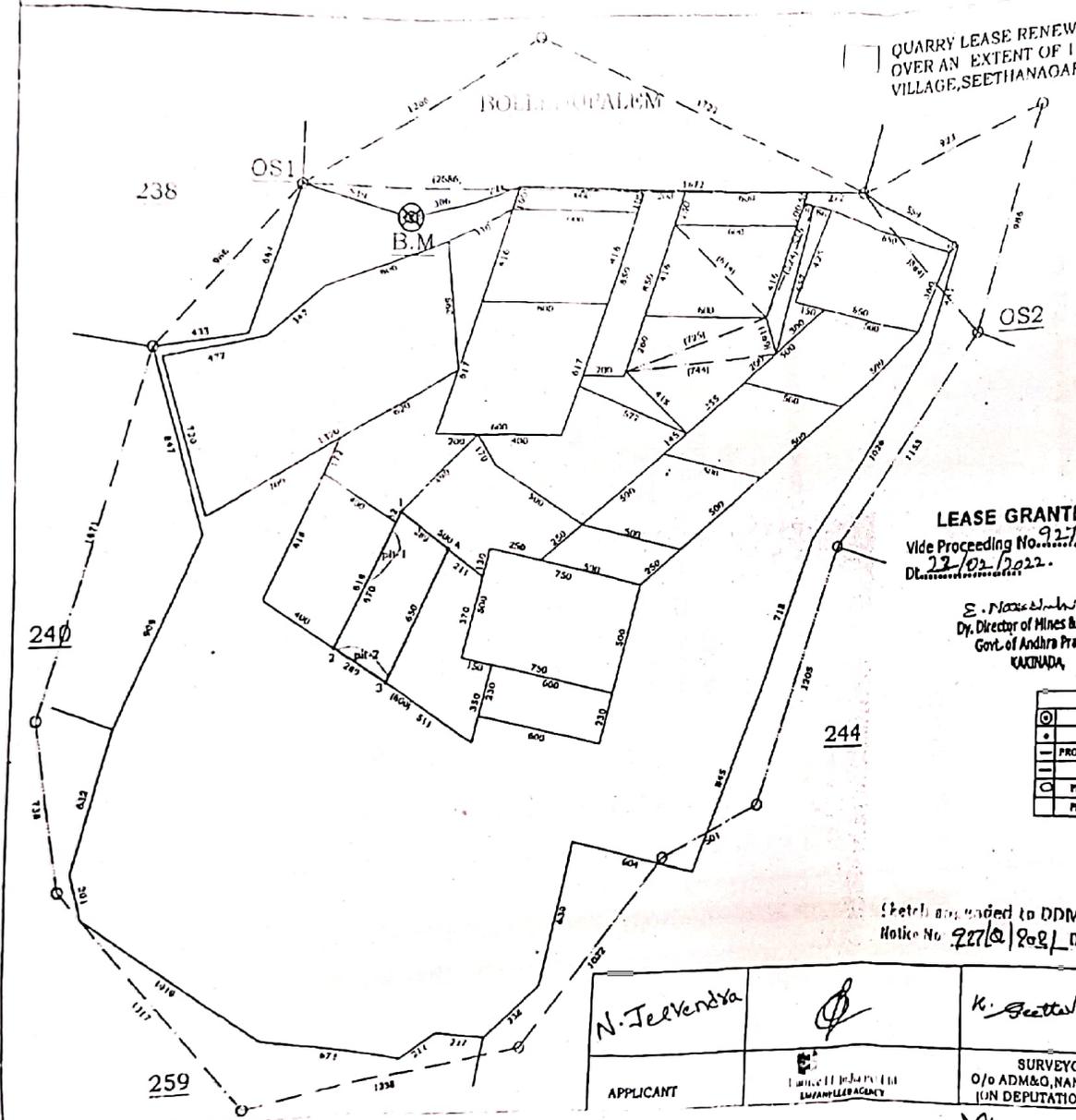
VILLAGE NO : 71
VILLAGE NAME : NAGAMPALLI



SCALE 1:4000

QUARRY LEASE RENEWAL APPLIED AREA RECOMMENDED TO SMT N JEEVENDRA
OVER AN EXTENT OF 1.94 ACRES/0.785 HECT IN SY.NO:241 NAGAMPALLI
VILLAGE, SEETHANAGARAM MANDAL, EAST GODAVARI DISTRICT.

TOTAL EXT: Ac 105.42 ch



DGPS SURVEY WAS CONDUCTED IN STATIC & RTK MODE

DGPS COORDINATES FOR REFERENCE POINTS (UTM-44N WGS-84 DATUM)

POINT ID	EASTING	NORTHING	ELEVATION	N LATITUDE	E LONGITUDE	REMARKS
OS1	579913.299	1905027.51	41.87	17°13'43.875477N	81°45'59.975362E	Survey point
OS2	580571.928	1904887.593	36.77	17°13'39.381617N	81°45'59.247462E	Survey point
B.M	580014.177	1905002.062	46.23	17°13'43.032247N	81°45'59.346771E	

DGPS COORDINATES FOR SURVEYED POINTS (UTM-44N WGS-84 DATUM)

POINT ID	EASTING	NORTHING	ELEVATION	N LATITUDE	E LONGITUDE	REMARKS
1	580009.057	1904743.911	114.58	17°13'34.515027N	81°45'59.181427E	Boundary point
2	579988.122	1904623.615	43.99	17°13'36.728478N	81°45'57.170187E	Boundary point
3	579998.671	1904592.209	64.29	17°13'29.899878N	81°45'58.809778E	Boundary point
4	580055.276	1904709.210	129.82	17°13'33.499778N	81°45'10.718178E	Boundary point

LEASE GRANTED
Vide Proceeding No. 227/2/2022
22/02/2022

S. Nageswara Reddy
Dy. Director of Mines & Geology
Govt. of Andhra Pradesh
KAKINADA

LINEAR MEASUREMENTS			ANGULAR MEASUREMENTS		
POINT ID	DISTANCE AS PER DGPS SURVEY	REMARKS	POINT ID	ANGLE AT POINT	INTERIOR ANGLE
1-2	350	Survey line	1	4412	90°00'00"
2-3	511	Survey line	2	4123	70°50'11"
3-4	650	Survey line	3	4234	97°02'33"
4-1	211	Survey line	4	4341	78°57'15"

LEGEND

⊙	REVENUE STONE
⊙	BOUNDARY PILLAR
- - -	PROPOSED BOUNDARY LINE
—	FMB LINE
○	PT-1 AREA - 479.89 m ²
○	PT-2 AREA - 560.99 m ²

NOTE :-
1. THE TRUE NORTH IS ADOPTED BOTH SURVEYED PLAN & DGPS COORDINATES
2. THE GIVEN MEASUREMENTS ARE IN METRIC LINKS.
3. THE DGPS SURVEY FOR THE AREA IS TAKEN UP BY SYNCHRONIZING NEAREST SURVEY OF INDIA SOUND CONTROL POINT AT NEAR M.P.D.O OFFICE, KORUKONDA(V), EAST GODAVARI(DISTRICT).
SOI UTM CO-ORDINATES E-587606.190, N-1897727.952 (4440)

N. Jeevendra		K. Sathish	VUR. Kumar	
APPLICANT	Surveyor O/o ADM&O, NANDIQAMA, (ON DEPUTATION (AM))	ASST. DIRECTOR OF MINES & GEOLOGY RAJAMAHENDRAVARAM.	GOVT. DIRECTOR OF MINES & GEOLOGY KAKINADA	

S. Nageswara Reddy
Asst. Director of Mines and Geology
RAJAMAHENDRAVARAM

N. Jeevendra N. Jeevendra



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

ENVIRONMENTAL
CLEARANCE

To,

The Mine Owner
SMT N JEEVENDRA-LESSEE
D.No.-2-80, School Veedhi, Near Kalyanamandapam, Nethaluru, Chagallu
Village/Mandal, West Godavari District, Andhra Pradesh-534342 -534342

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/227184/2021 dated 20 Nov 2021. The particulars of the environmental
clearance granted to the project are as below:

1. EC Identification No. EC22B001AP132318
2. File No. AP EG MIN 9/2021 3460
3. Project Type
4. Category
5. Project/Activity including Schedule No. (a) Mining of minerals
6. Name of Project SMT N Jeevendra-Lessee
7. Name of Company/Organization SMT N JEEVENDRA-LESSEE
8. Location of Project Andhra Pradesh
9. TOR Date N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 26/01/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)



	State Level Environment Impact Assessment Authority (SEIAA)
	Andhra Pradesh
	Ministry of Environment, Forests & Climate Change
	Government of India
D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.	

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67

Sub: SEIAA, A.P. – 0.785 Ha. Road Metal of Smt. N Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227184/2021), seeking Environmental Clearance for the proposed mine of 0.785 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh in favour of Smt. N Jeevendra. It was reported that the nearest human habitation viz. Nagampalli (V) exists at a distance of about 0.70 Km from the mine lease area. It was noted that the capital investment of the project is Rs.40.0 Lakhs and capacity of the project is as follows.

Mining of Road Metal- 20,160 m³/Annum in 0.785 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows.

Sl.No	Latitude	Longitude
1.	17°13'34.63502"N	81°45'09.18142"E
2.	17°13'30.72658"N	81°45'07.17010"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E

ii. It is an open cast semi-mechanized mine. Life of Mine is 11 Years. The total mine lease area is 0.785 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 14.12.2021 to 16.12.2021. The project proposal is for mining Road Metal in an area of 0.785 Ha with a proposed production quantity of Road Metal- 20,160

m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance for Road Metal- 20,160 m³/Annu. The life of mine is 11 years. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 05.01.2022 & 06.01.2022 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980
 - b. Wild life (Protection) Act 1972
 - c. CRZ Notification, 2011
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora/fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Minister including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 4.50 KLD. Out of that 1.80 KLD is used for Water sprinkling on haul Roads; 1.70 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, as required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland drains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid a period of 11.0 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/production mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/BMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

EC Identification No. - EC22B001AP132318 File No. - AP EG MIN 9 2021 3460 Date of Issue EC - 26/01/2022 Page 8 of 10

Yours faithfully,

Signature N. Teerendra

Name of the applicant _____

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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To

Smt. N Jeevendra, Lessee,
D.No. 2-80, School Veedhi,
Near Kalyanamandapam,
Neethaluru, Chagallu (V&M),
West Godavari District-534342,
Andhra Pradesh,
Ph.No. 9440730376

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada; APPCB for information.
4. The Regional Officer, MoEF&CC, Govt. Vijayawada for kind information.
5. The Secretary, MoEF&CC, Govt. New Delhi for kind information.
6. Monitoring cell, MoEF&CC, Govt. New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Validity unknown

Digitally signed by P.V.CHALAPATI RAO
Member Secretary

Date: 1/26/2022 12:05:22 PM
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**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.6600/APPCB/ZO-VSP/KKD/CFE/2022

Date: 15.02.2022

Sub: APPCB - ZO - VSP - CONSENT FOR ESTABLISHMENT (CFE) - 0.785 Ha. Road Metal mine of Smt. N. Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:**
- 1) E.C Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67, Dt.26.01.2022.
 - 2) CFE application received at Regional Office, Kakinada on 31.01.2022 through OCMMS.
 - 3) R.O's inspection report received at ZO, Visakhapatnam on 07.02.2022.
 - 4) CFE committee meeting held on 11.02.2022 at APPCB, ZO, Visakhapatnam.

1. Smt. N. Jeevendra submitted an application to the Board vide ref. 2nd cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.40.0 Lakhs. (Rupees forty lakhs only).

S. No.	Name of the Products	Capacity
1.	Mining of Road Metal over an extent of 0.785 Ha.,	20,160 m ³ /annum

2. As per the application and Environmental Clearance (EC) Order, the above mining activity is to be carried out at Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District at the following geo co-ordinates in an area of 0.785Ha.

S. No	Latitude	Longitude
1.	17°13'34.63502"N	81°45'09.18142"E
2.	17°13'30.72658"N	81°45'07.17010"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E

3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 05.02.2022 and found that the mine is surrounded by East: Hillock; West: Hillock followed by puntha road; North: Hillock & South: Hillock followed by road. Nagampalli Village existing is at a distance of about 700m from the mine area.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CFE Committee, hereby issue CONSENT

- FOR ESTABLISHMENT to the mine, under Section 25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Section 21 of Air (*Prevention and Control of Pollution*) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (1) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
 6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
 7. This order is valid for a period of 7 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.

**Rajendra
Reddy Thuraka** Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.02.15
17:32:56 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
Smt. N. Jeevendra,
Sy.No.241, Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on Implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions Imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

WATER:

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Dust suppression	1.8 Kilo Liters/Day
2.	Green belt	1.7 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
Total		4.5 Kilo Liters/Day

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Purpose	Quantity
1.	Domestic	0.5 Kilo Liters/Day
Total		0.5 Kilo Liters/Day

S. No.	Wastewater generation	Mode of disposal
1.	Domestic: 0.5 Kilo Liters/Day	Septic tank.

AIR:

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO₂ - 80 µg/m³, NO_x - 80 µg/m³, PM_{2.5} - 60 µg/m³, PM₁₀ - 100 µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB (A),
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 18.11.2009.

GENERAL CONDITIONS:

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: 26.01.2022.
17. The mining shall be carried out as per the approved mine plan.
18. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
19. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
20. The proponent shall utilize the top soil for green belt development.
21. The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
22. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area and develop greenbelt with tall growing trees. Greenbelt development shall be started along with the construction activity.
23. The avenue plantation with all plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and marinated entire greenbelt should be developed in the first itself.
24. The fugitive emissions from all sources shall be controlled regularly.
25. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
26. The proponent shall not operate the mine without obtaining CFO of the Board.
27. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Rajendra

Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by Rajendra

Reddy Thuraka

Date: 2022.02.15 17:33:07

+05'30'

To
Smt. N. Jeevendra,
Sy.No: 241, Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.
Ph: 0891-2719380

RED CATEGORY
CONSENT ORDER

Consent Order No: 6600/APPCB/ZO-VSP/KKD/CFO/2022

Date: 16.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

0.785 Ha., Road Metal mine of Smt. N. Jeevendra
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for the following products along with quantities indicated only:

S. No.	Products	Quantity
1.	Mining of Road Metal over an extent of 0.785 Ha.,	20,160 m ³ /annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the 31.01.2023.

Rajendra

Reddy Thuraka

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.03.16 11:18:34
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Smt. N. Jeevendra
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

WATER:

7. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1	Dust suppression	1.8 Kilo Liters/Day
2	Green belt	1.7 Kilo Liters/Day
3	Domestic	1.0 Kilo Liters/Day
	Total	4.5 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: 26.01.2022.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

**Rajendra
Reddy Thuraka**

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.03.16 11:18:45
+05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Smt. N. Jeevendra
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

:: 2 ::

Now both the parties agree to execute blasting work at the above-referred work site subject to the following terms and conditions.

1. The Second Party should provide a copy of the lease license granted by Dept. Of Mines and Geology, Govt. of Andhra Pradesh for quarrying for the above mentioned survey numbers.
2. The drilling of holes should be executed by the second party as per their requirement at their own cost.
3. The drilled holes will be charged with explosives and blasting operations will be conducted by shot firer permit Holder of the first Party.
4. The explosives will be brought from the First Party explosive magazines through an explosive van belonging to the first Party.
5. The Cost of explosives will be paid by the second Party to the first Party at mutually agreed rates.
6. Workmen compensation insurance and all other statutory regulations applicable to the work site will be observed and taken care by the second party.
7. No explosive should be procured by the second party on their own or they will store any explosives in their site on their own. In case any explosives are found in the work site without the knowledge of the first party, it will be the sole responsibility of the second party and the first party is in no way connected with the above referred violations.
8. This agreement is valid till 10th April 2025.
9. In case of dissatisfaction, any party can withdraw from the memorandum/ agreement by giving 7 days of notice to the other party.

This agreement is and sealed at East Godavari on 13th May 2022.

For Medapati Nagendra Reddy

M. Nagendra Reddy
Proprietor

Smt N. Jeevendra

N. Jeevendra
Lease Holder

Licence Endorsed under Rule 107(3) of Explosives Rules, 2008
By Shri K Srinivasa Rao, Controller of Explosives, Secunderabad on 12/10/2011

अनुज्ञप्ति प्रारूप एल. ई.-3 | LICENCE FORM LE-3
विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 4(क) से (घ) देखिए।
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखें
Licence to possess : (c) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 to a magazine

अनुज्ञप्ति सं. (Licence No.): E/HQ/AP/22/688(E51917)
वार्षिक फीस रकम (Annual Fee Rs): 9900/-

1. Licence is hereby granted to

Shri M. Nagendra Reddy (अधिभोगी / Occupier : Shri M. Nagendra Reddy), D.No. 6-104, Gopalapuram, Mandal, Dist. East Godavari - 533 274 (A.P.), Town/Village - Gopalapuram, District-EAST GODAVARI, Pradesh, Pincode - 533274

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्राप्ति | Status of licensee : Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।
Licence is valid for the following kinds and quantity of explosives -- (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Nitrate Mixture	2, 0	0	3500 Kg
2.	Safety Fuse	6, 1	0	20800 Mtrs
3.	Detonating Fuse	6, 2	0	40000 Mtrs
4.	Electric and/or Ordinary Detonators	6, 3	0	4000 Nos

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)
(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)) : 10 times as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।
The licensed premises shall conform to the following drawing(s).

रेखाचित्र क्र. (Drawing No) E/HQ/AP/22/688(E51917)
दिनांक (Dated) 12/07/2011

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 236/2, ग्राम (Town/Village) : Kunjararam Village, Rajanagararam Mandal
जिला (District) : EAST GODAVARI
दूरभाष (Phone)

राज्य (State) : Andhra Pradesh
ई. मेल (E-Mail)

पुलिस थाना (Police Station) : Rajanagararam
पिनकोड (Pincode)
फैक्स (Fax)

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।
The licensed premises consist of following facilities.

: a main magazine room, a lobby and a detonator storage room.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंध, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपायों के अधीन रहते हुए अनुदत्त की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपरोक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रारूप DE-2 | Distance Form DF-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2016 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2016.

यह अनुज्ञप्ति अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपरोक्त इस अनुज्ञप्ति की शर्तों का अधिगमन करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या रद्द की जा सकती है, जहाँ वह लागू हो।
This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 12/07/2011

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

नवीनीकरण के पृष्ठानक के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञप्ति प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

15/04/2021

31/03/2026

मुख्य विस्फोटक नियंत्रक, सिकंदराबाद

Chief Controller of Explosives, Secunderabad

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

अनुज्ञप्ति प्ररूप एल.ई. -10 | Form LE-10
 शॉट फायर कर्ता प्रमाण-पत्र | Shot Firer's Certificate
 (अनुसूची IV के भाग 1 का अनुच्छेद 10 देखें | See article 10 of Part 1 of Schedule IV)
 [विस्फोटक नियम, 2008 का नियम 107(5) देखें | see rule 107(5) of Explosives Rules, 2008]

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता
 (Certificate of competency to carry out blasting of explosives in area not coming under the

संख्या | No.: E/SZ/AP/30/7117(E90979)



प्रमाणित किया जाता है कि श्री B. Palakshi Reddy, जिनका जन्म, 08/09/1987 को हुआ था, जो D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 के निवासी हैं ने, विशाखापट्टनम द्वारा तारीख को आयोजित शॉट फायर की परीक्षा तारीख को उत्तीर्ण कर ली है और वह विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आनेवाले खानों से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।
 This is to certify that Shri B. Palakshi Reddy, born on 08/09/1987, resident of D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 passed the shotfirer's examination held on conducted by Visakhapatnam and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :
 वर्ग: (ख), श्रेणी: सामान्य जमीन के ऊपर, जमीन के ऊपर ब्लास्टिंग आपरेशन

Authorised class, category and type of blasting :
 Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 06/01/2021 (जारी करने की तारीख से पांच वर्ष) तक विधिमान्य होगा |
 This certificate shall remain valid till 06/01/2021 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अधिक्रमण करने पर या यदि आवेदक द्वारा आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखंडित कर दिया जाएगा।
 This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application form

Sd/-

स्थान | Place : विशाखापट्टनम | Visakhapatnam
 दिनांक | Date : 06/01/2016

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
 विशाखापट्टनम | Visakhapatnam

पुनर्विधिमान्यनकरण के लिए पृष्ठांकन
 Endorsement for revalidation

पुनर्विधिमान्यनकरण की तारीख Date of Revalidation	समाप्ति की तिथि Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर Signature of licensing authority
24/02/2021	06/01/2026	Dy. Chief Controller of Explosives, उप मुख्य विस्फोटक नियंत्रक, विशाखापट्टनम Dy. Chief Controller of Explosives, Visakhapatnam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

N. Jeeva

Dispatch Details

For the period:01/04/2022 To 19/09/2023

S.No	PERMIT DATE	Permit Number	FROM DATE	TO DATE	No of Transit form	Mineral	Units	Approved Quantity	Quantity Transported	Remaining Quantity	Approved royalty	Transported Royalty	Remaining Royalty
1	11/07/2022	PR04110701330001	11/07/2022	08/09/2022	17	Road Metal	Cubic Meter	255	255.000	0.000	22950.00	22950.00	0.00
2	13/07/2022	PR04110701330002	13/07/2022	10/09/2022	19	Road Metal	Cubic Meter	285	285.000	0.000	25650.00	25650.00	0.00
3	15/11/2022	PR04110701330003	15/11/2022	13/01/2023	19	Road Metal	Cubic Meter	471	471.000	0.000	42390.00	42390.00	0.00
4	15/12/2022	PR04110701330004	15/12/2022	12/02/2023	15	Road Metal	Cubic Meter	370	370.000	0.000	33300.00	33300.00	0.00

N. KASI ANNAPURNA

R8

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

NOTICE No.926/Q/2021.

Dated:27.07.2021.

Sub:- Mines and Quarries – Application for grant of 1st Renewal of Quarry Lease for Road Metal over an extent of 1.2145 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Application filed by Smt N.Kasi Annapurna – Approved Mining Plan along with Consent for Establishment from A.P.Pollution Control Board and Environmental Clearance from Ministry of Environment and Forests as per Environment Impact Assessment Notification through S.O.1533, dated 14-09-2006 - Called for – Regarding.

- Ref:
1. Renewal QL Application Dt: Nil filed by Smt Kasi Annapurna received by the Asst. Director of Mines and Geology, Rajamahendravaram on 26.12.2014 through Mee Seva.
 2. ADMG, Rajamahendravaram Proposals for grant of Quarry Lease vide file No.9797/Q/2014, Dt.13.07.2021 and received in this office on 13.07.2021.
 3. This office Note File No. 926/Q2021, Dt 28.07.2021 returned to Asst.Director of Mines and Geology, Rajamahendravaram through single File system.
 4. ADMG, Rajamahendravaram Proposals for grant of Quarry Lease vide file No.9797/Q/2014, Dt.27.07.2021 and received in this office on 31.07.20215.
 5. G.O.Ms.No.53, Ind. & Comm. (M.II) Dept., dt.27-02-2019.

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Smt N.Kasi Annapurna filed an application grant of 1st Renewal of quarry lease for Road Metal over an extent of 1.2145 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District. The Said Quarry Lease Application was received by the Asst. Director of Mines and Geology, Rajamahendravaram on 26.12.2014.

Through the reference 2nd cited, the Assistant Director of Mines and Geology, Rajamahendravaram submitted proposals on the Quarry Lease application filed by Smt N.Kasi Annapurna recommending for of grant 1st renewal of quarry lease for Road Metal over an extent of 1.2145 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour of Smt N.Kasi Annapurna for Road Metal, for a further period of 10 Years i.e., w.e.f 11.04.2015.

Through the reference 5th cited, the Government amended Rule 7A(ii) of APMMC Rules, 1966. As per the amendment the applicant shall prepare and submit a Mining Plan, Environmental Clearances (EC) issued by the competent authority and Consent for Establishment (CFE) issued by the competent authority of APPCB within 1 (one) year for proposed lease area upto 25.00 Hectares.

After careful examination of the proposals of the Assistant Director of Mines and Geology, Rajamahendravaram, in principle it is decided to grant of Quarry Lease for Road Metal over an extent of 1.2145 Ha in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour Smt N.Kasi Annapurna for a further period of 10 Years w.e.f 11.04.2015 subject to submission of Approved Mining Plan within a period of one year from the date of Issue of this notice as per Rule 7-A (v) of Andhra Pradesh Minor Mineral Concession Rules, 1966 as amended vide G.O.Ms.No.53 Industries & Commerce (M.II) Department dated 27.02.2019 alongwith Consent for Establishment from A.P. Pollution Control Board & Environment Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated 14.09.2006.

The approved mining plan shall also reflect the restrictions to be adopted by the applicant while conducting quarry operations due to the existence of any structures, railway line, roads, water bodies such as river, lake etc., and the stipulated distances as per the various Regulations prescribed under Metalliferous Mines Regulations, 1961 shall be adhered to. If the applicant firm desires to exploit the locked up mineral within the stipulated distance, he can do so with the permission from the Department of Mines Safety.

In view of the above, Smt N.Kasi Annapurna is hereby requested to submit Approved Mining Plan by Deputy Director of Mines and Geology along with Consent for Establishment from A.P. Pollution Control Board & Environmental Clearance from Ministry of Environment & Forests as per Environment Impact Assessment Notification through S.O.1533, dated 14.09.2006 for the precise area of 1.2145 Ha proposed for grant of Quarry Lease within a period of one year from the date of issue of this notice as per Rule 7-A (v) of Andhra Pradesh Minor Mineral Concession Rules, 1966 to consider for grant of quarry lease for Road Metal. A copy of the surveyed sketch showing the precise area of 1.2145 Ha proposed for grant of Quarry Lease in favour of applicant is enclosed herewith.

If the applicant fails to submit the Approved Mining Plan, EC & CFE within the stipulated period, it will be presumed that the applicant is not interested in getting the Quarry Lease over the subject area and further course of action will be initiated as per the rules.

The Mining Plan shall be prepared in Form-"T" for the Gravel and submit to this office for approval duly paying an amount of Rs.1000/- towards processing fee as required under Rule 7A (ii) of APMMC Rules, 1966. The Processing Fee should be paid through Challan to the following Head of Account at the concerned District i.e. East Godavari.

Major Head : 0853- Non Ferrous Mining and Metallurgical Industries
Minor Head : 102 – Mineral Concession Fee Rents & Royalties
Sub Head : 81 – Other Receipts
DDO Code : 0301-1307-001 (Dy. Director of Mines & Geology, Kakinada)

Encl:- Demarcated Sketch

DY.DIRECTOR OF MINES AND GEOLOGY(FAC),
KAKINADA.

To
Smt Kasi Annapurna,
W/o Surya Prakash Naidu,
D.No. 5-68, Danavalpeta, Chagallu (V) &(M),
West Godavari District.

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam, Krishna District for favour of information.

Copy to the Asst. Director of Mines and Geology, Rajamahendravaram for Information.

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DISTRICT : EAST GODAVARI
MANDAL : SEETHANAGRAM

50

FIELD.NO : 241

VILLAGE NO : 71

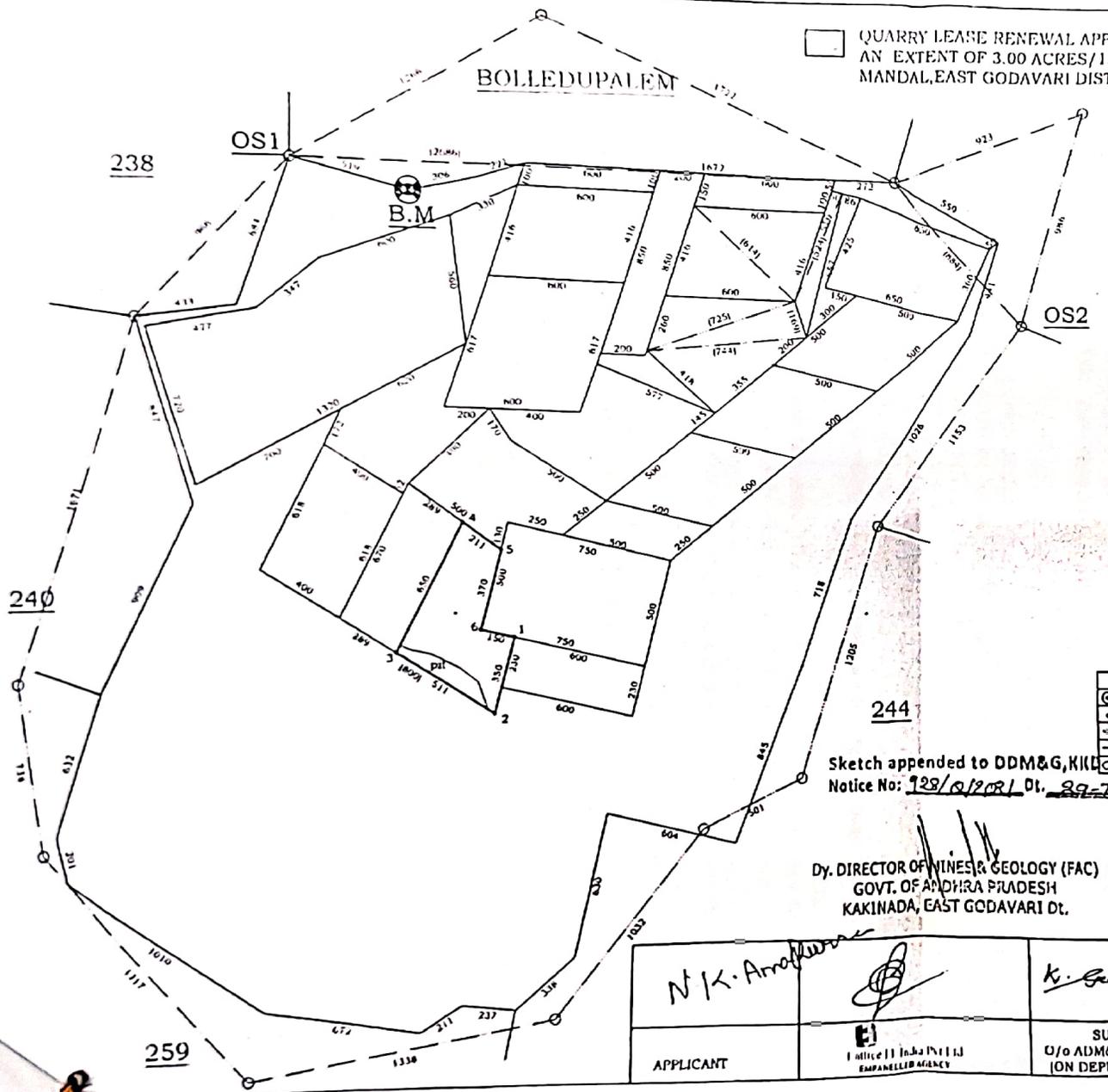
VILLAGE NAME : NAGAMPALLI

□ QUARRY LEASE RENEWAL APPLIED AREA RECOMMENDED TO SMT N.KASI ANNAPURNA OVER AN EXTENT OF 3.00 ACRES/1.24 HECT IN SY.NO:241 NAGAMPALLI VILLAGE,SEETHANAGRAM MANDAL,EAST GODAVARI DISTRICT.

TOTAL EXT: Ac 105.42 cts



SCALE 1:4000



DGPS SURVEY WAS CONDUCTED IN STATIC & RTK MODE						
DGPS COORDINATES FOR REFERENCE POINTS (UTM-44N,WGS-84 DATUM)						
POINT ID	EASTING	NORTHING	ELEVATION	N-LATITUDE	E-LONGITUDE	PT MARKS
OS1	579113.299	1905037.99	42.977	17°13'41.87547N	81°45'06.67450E	Survey point
OS2	580571.594	1904889.523	36.707	17°13'39.30141N	81°45'26.27740E	Survey point
B.M	580014.177	1905002.054	46.253	17°13'43.03234N	81°45'09.34070E	

DGPS COORDINATES FOR SURVEYED POINTS (UTM-44N,WGS-84 DATUM)						
POINT ID	EASTING	NORTHING	ELEVATION	N-LATITUDE	E-LONGITUDE	REMARKS
1	580101.075	1904614.816	195.727	17°13'40.69620N	81°45'12.27492E	Boundary point
2	580044.514	1904536.408	84.955	17°13'37.68497N	81°45'11.70901E	Boundary point
3	579998.671	1904592.368	88.158	17°13'39.89907N	81°45'08.80970E	Boundary point
4	580055.276	1904709.270	129.802	17°13'33.49978N	81°45'10.74100E	Boundary point
5	580089.097	1904663.910	128.905	17°13'32.67029N	81°45'11.80490E	Boundary point
6	580071.653	1904611.795	91.794	17°13'30.31250N	81°45'11.28342E	Boundary point

LINEAR MEASUREMENTS				ANGULAR MEASUREMENTS			
POINT ID	DISTANCE AS PER DGPS SURVEY	METRIC LINKS	METERS	REMARKS	POINT ID	ANGLE AT POINT	INTERIOR INCLUDED ANGLE
1-2	350	70.001	Survey line		1	6612	90°00'00"
2-3	511	102.200	Survey line		2	4123	70°50'11"
3-4	650	129.974	Survey line		3	4234	97°02'53"
4-5	311	62.373	Survey line		4	4345	78°57'15"
5-6	370	74.801	Survey line		5	4456	113°13'44"
6-1	150	30.004	Survey line		6	4561	269°55'57"

LEGEND	
⊙	REVERSE STONE
⊙	BOUNDARY PILLAR
---	PROPOSED BOUNDARY LINE
---	FMB LINE
□	PT AREA = 1232.23 m ²

Sketch appended to DDM&G, KIRI
Notice No: 128/012021 Dt. 29-7-2021

DY. DIRECTOR OF MINES & GEOLOGY (FAC)
GOVT. OF ANDHRA PRADESH
KAKINADA, EAST GODAVARI Dt.

NOTE:-
1. THE TRUE NORTH IS ADOPTED BOTH SURVEYED PLAN & DGPS COORDINATES.
2. THE GIVEN MEASUREMENTS ARE IN METRIC LINKS.
3. THE DGPS SURVEY FOR THE AREA IS TAKEN UP BY SYNCHRONIZING NEAREST SURVEY OF INDIA GROUND CONTROL POINT AT NEAR M.P.D.O OFFICE, KORUKONDA(M), EAST GODAVARI(DISTRICT).
SOI UTM CO-ORDINATES E-587606.190 .N-1897727.982 (14Q) 71

N.K. Annapurna			
APPLICANT		SURVEYOR O/o ADM&G, NANDIGAMA, (ON DEPUTATION RJMV)	ASST. DIRECTOR OF MINES & GEOLOGY RAJAMAHENDRAVARAM.
			DEPUTY DIRECTOR OF MINES & GEOLOGY KAKINADA

mpurna
SEE

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Proceedings of the Assistant Director of Mines and Geology, Rajamahendravaram
(Present : Sri M.Vishnuvardhana Rao, M.Sc., Asst. Director of Mines and Geology)

Proceedings No:9797/Q1/2014.

Date: 23-03-2022.

Sub:- Mines & Quarries – Minor Minerals – **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of 1.214 Hectare in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Granted in favour of Smt N.Kasi Annapurna for a further period of 10 years w.e.f. 11.04.2015 – Work order – Issued – Regarding.

- Ref:-
- 1) Proceedings No.926/Q/2021, Dt.22.02.2022 of the Deputy Director of Mines & Geology, Kakinada.
 - 2) Letter dated:19.03.2022 from Smt N.Kasi Annapurna.
 - 3) Execution of the lease deed in Form-G on 23-03-2022.

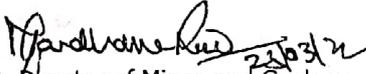
ORDER:

Through the reference 1st cited, the Deputy Director of Mines and Geology, Kakinada has granted **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of 1.214 Hectare in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District for a further period of 10 years in favour of Smt N.Kasi Annapurna subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee Smt N.Kasi Annapurna has submitted required documents for execution. The Quarry Lease deed was executed on 23-03-2022 vide reference 3rd cited.

In view of the above permission is hereby accorded to Smt N.Kasi Annapurna for commencement of the quarrying operations for extraction of **Road Metal & Boulders**, over an extent of **1.214** Hectare in Sy.No.241 of **Nagampalli** Village, **Seethanagaram** Mandal, East Godavari District for a further period of 10 years w.e.f. **11.04.2015 to 10.04.2025** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to conditions specified in appendix enclosed and also subject to the specific conditions and general conditions mentioned in the EC, CFE & CFO. The lessee should submit fresh/renewed CFE & CFO before expiry of present EC, CFE, CFO.

The lessee should maintain all the records and accounts in the prescribed forms specified by the Government and submit necessary quarterly returns in Form-C so as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Kakinada and Assistant Director of Mines and Geology, Rajamahendravaram for each and every quarter as per Rules.

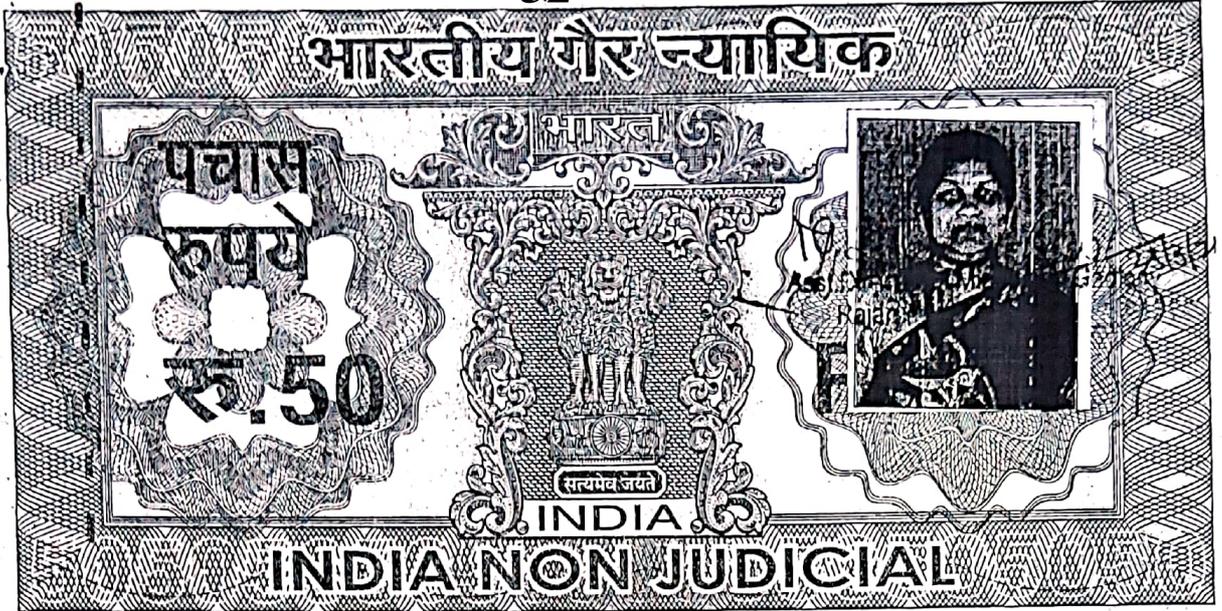

Asst. Director of Mines and Geology,
Rajamahendravaram.

To
Smt.Kasi Annapurna,
W/o Surya Prakash Naidu,
D.No.5-68, Danavaipeta, Chagallu Village & Mandal,
West Godavari District.
Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, East Godavari District for favour of information.
- The Deputy Director of Mines and Geology, Kakinada for favour of information.

Copy to the Tahsildar, Seethanagaram Mandal for information.

Copy to the Labour Enforcement Officer, Rajamahendravaram together with lease deed plan for favour of information.



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

.....
Date 08/03/2022 Rs. 50/-

నాదేశ్ కి అనుబంధం వంతు
విదేశ్ తయారు చేసిన

AH 674997
N. PAPAYANDRA
S.V. RAJAMAHENDRAVARAM
LIC. RL. No.04-28-036/2022

Rs.9,519/- (Rupees Nine thousand five hundred and nineteen only) vide Ch.No.51439141222021, Dt.08.03.2022 towards Stamp Duty on impression Documents

FORM - G

(See Rule 8)

Form of lease (Minor Minerals) to private persons.

This indenture made the 23rd Day of **March, 2022** between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and **Smt Kasi Annapurna, W/o Surya Prakash Naidu, D.No.5-68, Danavaipeta, Chagallu Village & Mandal, West Godavari District**, (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

N.K. Annapurna
Lessee

[Signature]
23/03/22
Asst. Director of Mines & Geology,
Rajamahendravaram.

FORM - G

(See Rule 8)

Form of lease (Minor Minerals) to private persons.

This indenture made the ^{23rd} Day of March, 2022 between the Governor of Andhra Pradesh (hereinafter called the "Lessor" which expression shall where the context so admits, include his successors in office and assigns) of the one part, and Smt Kasi Annapurna, W/o Surya Prakash Naidu, D.No,5-68, Danavaipeta, Chagallu Village & Mandal, West Godavari District; (hereinafter called the "Lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and assigns) of the other part.

Whereas the lessee has been granted quarry lease by the Government of Andhra Pradesh on application in (Sealed Tender-cum-Public Auction) of the lands in the East Godavari District for the purpose of quarrying for Road Metal & Boulders and has deposited with the Assistant Director of Mines and Geology of Rajamahendravaram the sum of Rs.2,36,730/- as security for the due and faithful performance by the lessee of the covenants and conditions on the part of the lessee hereinafter contained;

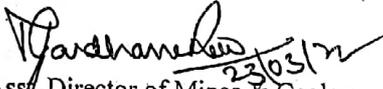
And whereas the Government of Andhra Pradesh acting for and on behalf of the lands and premises hereinafter described and demised for the term and at the (knocked down amount) dead rent and seigniorage fee, and subject also to the covenants conditions and conditions hereinafter contained now this indenture witnesses as follows:-

The lessor hereby demises to the lessee all those several pieces or parcels of land situated in the village of Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, in the sub registration district of Rajanagaram Mandal, East Godavari District, in Andhra Pradesh being more particularly described in the schedule hereunder written and delineated in the map or plan hereunto annexed and therein coloured.

2. These are included in the said demise and for the purpose thereof following liberties:-

- (1). To get from the said demises pieces of land.
- (2) For the purpose aforesaid to use any water in or under the said demised pieces of land and to divert the same and to make or construct any water courses or ponds so however that nothing shall be done in exercise of this authority which shall interfere with the rights of any adjoining owners of the tenants or the lessors in respect of such water.
- (3) Generally to do all things which shall be convenient or necessary for getting the Road Metal & Boulders material hereby authorized to be got and for removing and disposing thereof as aforesaid

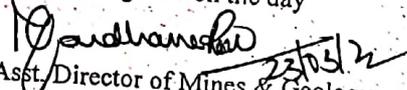
N.k. Annapurna
Lessee


23/03/22
Ass. Director of Mines & Geology,
Rajamahendravaram.

- ::2::
3. These are accepted and reserved to the lessor out of this demise.
- (1) All earth minerals and other substances not herein before expressly authorized to be got from the demised pieces of land by the lessee.
 - (2). Liberty for the lessor or other persons authorized by him to search for work, get, carry away and dispose of all excepted minerals and other substances and for such purposes to have the right in ingress, egress and regress over the said demised pieces of land and to make erect and use all pits, machinery, buildings, roads and other necessary works and conveniences provided that the rights hereby reserved shall be exercised in such a way as to cause as little obstruction as possible to the lessee in the use and enjoyment of its rights hereunder and that reasonable compensation for damages caused by any such obstruction shall be paid to the lessee the amount thereof in case of difference to be settled by arbitration as hereinafter provided.
4. The said demised pieces of land shall be held by the lessee for a further of 10 years w.e.f. 11.04.2015 to 10.04.2025 determinable as hereinafter provided.
5. The lessee hereby agrees to pay during the said term the following (XXX) dead rent and seigniorage fee whichever is higher and also all cases which may, from time to time, be imposed by the Government.
- (1). The yearly (x x x) dead rent of Rs.78,910/- in respect of the said demised pieces of land.
 - (2). A Seigniorage fee of (**). in respect of the said demised pieces of land.
- Road Metal : Rs.90/- (Rupees Ninety) per M³ along with other taxes
6. The lessor may, during the currency of the lease, vary the rate of (xxx) dead rent and the seigniorage (x x x).
7. It is hereby agreed and declared that in regard to the said (knock down amount) dead rent and seigniorage fee the following conditions shall be observed by the lessee.
- (1). The said dead rent of Rs. 78,910/- shall be paid without any deduction on or before 28th day of February every year in advance.
 - (2). The said seigniorage fee Rs.90/-per M³. Along with other taxes Shall be paid before the same is removed from the said demised pieces of land.
8. The lessee hereby covenants with the lessor as follows;
- (1). To pay the (knockdown amount) dead rent and seigniorage fee on the day and in manner aforesaid.

Lessee

N.K. Annappa


Asst. Director of Mines & Geology,
Rajamahendravaram.

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- (2). To bear, pay and discharge all existing and future rates, taxes, assessments, duties, impositions, outgoings and burdens whatsoever imposed or charged upon the demised pieces of land or the produce thereof or the bid amount, dead rent and seigniorage fee hereby reserved or upon the owner or occupier in respect thereof or payable by either in respect thereof except such charges or impositions as the lessee is or may hereinafter be by law exempted from.
- (2A) Should any rent seigniorage fee or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/ lessees within the prescribed time, the same may be recovered together with simple interest due there on at the rate of twenty four per cent per annum on a certificate of such officer as may be specified by the State Government by general or special order in the same manner as on arrears of land revenue
- (3). Before digging or opening any part of the said demised pieces of land for Road Metal & Boulders carefully to remove the surface soil to a depth of at least Six meters and lay aside and store the same in some convenient part of the said demised pieces of land until the land from which it has been removed is again restored to a state fit for cultivation as hereinafter provided.
- (4). To effectually fence off the said demised pieces of land from the adjoining lands and to keep the fences in good repair and conditions.
- (5). Not to assign, underlet or part with the possession of the demised land or any part thereof without the written consent of the lessor first obtained. [A quarry lease granted by sealed tender-cum-auction for said is not open for transfer].
- (6). After working out any party of the said demised pieces of land forthwith to level the same and replace the surface soil thereof and slope the edges, where necessary, so as to afford convenient connection with the adjoining land.
- (7). That the lessee shall keep correct accounts, in such form as the Assistant Director of Mines and Geology concerned shall, from time to time, require and direct showing the quantities and other particulars of the said mineral obtained by the lessee from the said lands and also the number of persons employed in carrying on the said quarrying operations therein and shall, from time to time, when so directed by the Assistant Director of Mines and Geology concerned prepare and maintain complete and correct plans of all quarries and workings in the said lands and shall allow any officer thereunto, authorized by the lessor from time to time and at any time, to examine such accounts and any such plans and shall, when so required, supply and furnish to the lessor all such information and returns regarding all or any of the matters aforesaid as the lessor shall, from time to time, require and direct.
- (8). That if in the course of quarrying any mineral not specified in the lease is discovered the lessee or registered holder shall at once report such discovery to the Assistant Director of Mines and Geology concerned who shall obtain orders of the Government regarding the working of the same

Lessee

N.K. Amrajeeva

Gandharskar 23/03/12
Asst. Director of Mines & Geology,
Rajamahendravaram.

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- (9) That the lessor's agents, servants and workmen shall be at liberty at all reasonable times during the said term, to inspect and examine the works carried on by the lessee under the liberties hereinbefore granted and the lessee shall and will, from time to time, and at all times during the said term hereby granted conform to observe all orders and regulations which the lessor or his authorized agent as the result of such inspection may from time to time see fit to impose to keep the lands in good and substantial repair, order and condition or in the interest of public health and safety.
- (10) The lessee shall without delay send to the Assistant Director of Mines and Geology a report of any accident involving the death or injury to any person which may or about the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- (11) That the lessee shall not without occur in the express sanction in writing of the said Assistant Director of Mines and Geology cut down or injure any timer or trees on the said lands but he may clear away bush wood or undergrowth which interferes with any operations authorized by these presents on payment of due compensation for cutting or injuring trees growth in the said lands to the departments concerned.
- (12) That wherever necessary, pay to the person concerned, compensation for any loss or damage which may be caused by the lessee to the surface of the demised pieces of land or to anything shall not commence operations until such compensation has been paid. The lessee shall further always keep the lessor indemnified against any claim by any person for any loss or injury caused to competent authority to assess and fix any compensation payable by the lessee for any loss or injury done to him or his property.
- (13) That if required by the Assistant Director of Mines and Geology, erect and maintain at his own expense, boundary pillars of subsistent material standing not less than three feet above the boundary of the area leased to him and at intervals of not more than three meters along the boundary, as delineated in the plan attached to the lease deed.
- (14) If any mineral not specified in the lease deed or agreement is discovered, the lessee or the registered holder shall not win or dispose of such mineral without obtaining the permission of [the Director of Mines and Geology] the discovery of such new minerals and obtain his permission within a period of thirty days from the date of the working of the mineral is begun, the Director of Mines and Geology or Deputy Director of Mines and Geology may levy enhanced seigniorage fee and acreage assessment.

Lessee

N.K. Annappa

M. Chandrasekhar
25/03/22
Asst. Director of Mines & Geology,
Rajamahendravaram.

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- (15) The lessee or the registered holder shall strengthen and support to the satisfaction of any Railway Administration concerned or the State Government as the case may be, any part of the quarry which in the opinion of the Railway Administration or as the case may be, the State Government requires such strengthening or support for the safety of any railway, reservoir, canal, road or any other public works or structures.
- (16) That this lease may be terminated in respect of the whole or any part of the premises by six months notice in writing on either side.
- (17) That on such determination the lessee shall have no right to compensation of any kind.
- (18) That the [Knock-down amount]/ dead rent and seigniorage fee payable under these presents shall be recoverable under the provisions of the Revenue Recovery Act, 1864 thereof.
- (19) That the determination of the tenancy to deliver up the demised land in such condition as shall be in accordance with the provisions of these persons save that lessee shall if so required by the lessor restore in manner provided by the foregoing covenant in that behalf the surface or any part of the land which has been occupied by the lessee for the purpose of the works hereby authorized and has not been so restored.
- (20) In respect of granite, the lessee shall comply with provisions of the Granite conservation And Development Rules, 1999)
9. The lessor hereby covenants with the lessee that on the lessee paying the (knock down amount) dead rent and seigniorage fee hereby reserved and that on observing and performing the several covenants and stipulations herein the lessee shall peaceably hold and enjoy the demised pieces of land and the liberties and powers hereby demised and granted during the said term without any interruption by the lessor or any person rightfully claiming under or in trust for him.
- (9-A) Government reserves the right, ---
- (i) To cancel the quarry lease granted and executed under these rules after giving a previous notice.
- (ii) to prohibit quarrying operations in part or the whole of the area under lease with recorded reasons]

Lessee.

N.K. Annapurna

Gandhawan 23/03/02
Asst. Director of Mines & Geology,
Rajamahendravaram.

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10. It is hereby expressly agreed as follows:-

- (1). If any part of the [knock-down amount] dead rent and seigniorage fee hereby reserved shall be unpaid for thirty days after becoming payable (whether formally demanded or if the lessee while the demised pieces of land or any part thereof remain vested in him shall become involvement or if any covenant on the lessee's part herein contained shall not be performed or observed them and in any of the said case it shall be lawful for the lessor at any time thereafter to declare to whole or any part of the said security deposit of Rs.236730/- vide CFMS ch.No.51439158702021, Dt.08.03.2022 to be forfeited and also to renter upon the demised pieces of land of any part thereof in the name of the whole and thereupon this demise shall absolutely determine but without prejudice to the right of action of the lessor in respect of any reach or non-observance of any lessee's covenants herein contained.
- (2) [The expiry or determination of the lease, the lessee shall be at liberty to remove, carry and dispose of all the stocks of the mineral extracted and all engines, machinery, articles and other things whatsoever (not being building or bricks or stones) within one month or extended period granted by the Government after paying dead rent and seigniorage fee and other sums which may be due and performing and observing the covenants on his part hereinbefore reserved and contained and also making good any damages done by such removal but not building which shall be erected on the said demised places of land by the lessee and left thereon at the determination of the lease and shall be the absolute property of the lessor who shall not pay any price for the same.]
- (3). If the lessee shall have paid the (knock - down amount) dead rent and seigniorage fee and duly observed and performed the covenants and conditions on his part herein contained the said deposit of Rs.2,36,730/- shall be returned to him at the expiration of the said term of up to 10.04.2025.
- (4) If any question of difference or dispute shall arise between the parties hereto or any persons claiming under them respectively concerning the [knock-down amount] dead rent and Seigniorage fee hereby reserved or touching the construction of any clause herein contained or the rights, duties or liabilities of the parties hereunder or in any other way touching or arising out of these presents the same shall be referred to the Director of Mines and Geology who decision thereon shall be final and binding on the parties thereto.

N.K. Annappa
Lessee

Gardhan
23/03/22
Asst. Director of Mines & Geology,
Rajamahendravaram.

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In witness whereof *Sri M. Vishnuvardhana Rao, M.Sc., Asst. Director of Mines & Geology, Rajamahendravaram, East Godavari District.* Acting for and on behalf of and by order and direction of the Government of Andhra Pradesh the lessee has here to set their hands the day and year first above writing.

THE SCHEDULE

Name of the Mandal	Name of the Village	Survey Field	Extent	Assessment	Boundaries North, South West and East
1	2	3	4	5	6
Seethanagaram	Nagampalli	Sy.No.241	1.214 Hects	As per the rate fixed by the Revenue authorities	Q.L. granted sketch enclosed

Smt Kasi Annapurna, W/o Surya Prakash Naidu, D.No.5-68, Danavaipeta, Chagallu Village & Mandal, West Godavari District.

Lessee

N.K. Annapurna

Gandhan
23/03/22
Asst. Director of Mines & Geology
Rajamahendravaram.

ANNEXURE

- 1) The grantee should execute the lease deed in Form-"G" within 90 days from the date of this order before the Asst. Director of Mines & Geology after paying an amount three times equal to one year Dead Rent towards Security Deposit and one year advance Dead Rent, Land Assessment, Surface Rent and Cesses on land Assessment. Further, the Dead Rent, Land Assessment, Surface Rent and Cess on Land Assessment for the subsequent periods One month in Advance every year (See Rule 10, Item 7 (1) of Form-"G" Lease Deed) and Rule 31 (iv) of APMMC Rules 1966.
- 2) The Grantee should not commence the quarrying operations unless the lease deed is executed.
- 3) The Lessee shall carry out the quarrying operations within the boundaries of the area shown in the plan appended to the lease deed (See Rule 28 (2))
- 4) No explosives shall be used by the lessee for the purpose of quarrying without a proper License issued by the competent authority.
- 5) Mineral shall be supplied for the public purpose as and when required on the rate and fixed by the Deputy Director.
- 6) No Minor Mineral shall be dispatched from the leased area without a valid permit issued by the Asst. Director concerned or the officer nominated by him in this behalf (See Rule 34 (1)).
- 7) The Lessee shall be made the Form-"K" application to the Asst. Director of Mines & Geology concerned duly enclosing Challan towards payment of Seigniorage Fee for the proposed quantity to be dispatched at least 10 days before the proposed date of Dispatch of the Mineral.
- 8) The Lessee shall pay Advance Dead Rent or Seigniorage Fee whichever is higher (See Rule 10).
- 9) The Lessee shall provide a way and allow other quarry lease holders to dispatch their Mineral from their leased areas.
- 10) If in case any Mineral not specified in the lease is discovered the lessee shall at once report such discovery to the Asst. Director of Mines & Geology (See Rule 28 (1) and 31 (xviii)).
- 11) The Lessee shall erect and maintain at his own expenses boundary pillars around the leased area as per Rule 28 (1) and 31 (vi) of APMMC Rules 1966.
- 12) The Lessee shall submit quarterly returns in Form-"C" to the Asst. Director of Mines & Geology and Dy. Director of Mines & Geology.
- 13) The Lessee shall keep correct and accurate accounts showing the quantity and other particulars of all Minor Minerals obtained and despatches from the quarry in Form-"C".
- 14) The Lessee shall commence quarrying operations within two months from the date of execution as required under Rule 31 (xviii) of APMMC Rules 1966 (See Rule iv).
- 15) The Lessee without delay send to the Asst. Director a report of any accidents involving the death or injury to any person which may occur in or around the quarry and shall observe all rules for the time being in force regulating the working of quarries.
- 16) The Lessee should not cut or injure in any tree of the area under lease without prior permission of the Dy. Director (See Rule 31 (x) of APMMC Rules 1966).
- 17) The Lessee should obtain the permission of the Asst. Director, before erecting any Building in the leased area belongs to the Government (See Rule 31 (xi)).
- 18) If the lessee stops the work without the prior sanction of the Asst. Director for a continuous period of 6 Months for the reasons within his control the lease granted for quarrying shall be liable for cancellation (See Rule 31 (xiii) 16).
- 19) The Lessee should not Sub-Let assign, transferee or otherwise disposed off the area under lease without obtaining previous sanction of the Dy. Director (See Rule 31 IX).
- 20) The Lessee should produce the records to the Asst. Director and to the Dy. Director before 30th April in every year or immediately after expiry of the lease whichever is earlier or when demanded by Asst. Director or Dy. Director.

(P.T.O.)

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- 21) The grantee should abide by all rules of APMMC Rules 1966 and the amendments made thereon from time to time during the tenure of the lease.
- 22) The grantee should submit the sales tax registration certificate to the Asst. Director of Mines & Geology, before execution of the lease deed.
- 23) The grantee should submit the Clearance from Pollution Control Board to the Asst. Director of Mines & Geology, before execution of the lease deed.
- 24) "21 (a) The lessee shall follow and effect to provisions of Labour Laws pertaining to the employment, payment of wages and other welfare measures to the Labour who are employed in quarries and mines.
(b) The Lessee further shall take all precautionary measures in Conducting mining operations as per the relevant stipulations Made under Metalliferous Mines Regulations, 1961.
(c) If the lessee violates the provisions as stipulated above and having Confirmation from the Department concerned necessary action shall be taken for cancellation of the lease, by giving an opportunity."

N.K. Annapurna

DY. DIRECTOR OF MINES & GEOLOGY,
KAKINADA.

Rajamahendravaram
23/03/22
Asst. Director of Mines and Geology
RAJAMAHENDRAVARAM

DI. TRICT : EAST GODAVARI
MANDAL : SEETHANAGRAM

FIELD NO : 241

VILLAGE NO : 71

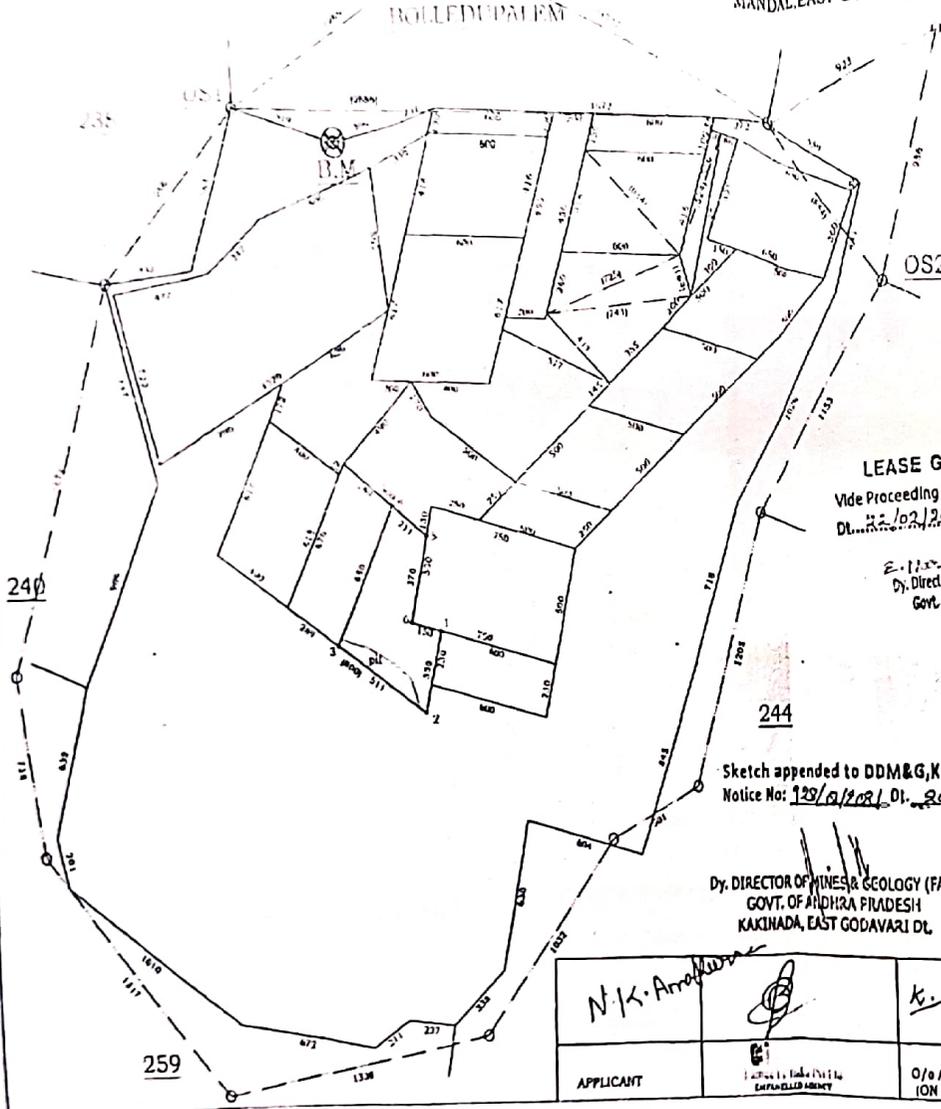
VILLAGE NAME : NAGAMPALLI

QUARRY LEASE RENEWAL APPLIED AREA RECOMMENDED TO M/N.KASI ANNAPURNA OVER AN EXTENT OF 3.00 ACRES/1.24 HECT IN SY.NO.241 NAGAMPALLI VILLAGE, SEETHANAGRAM MANDAL, EAST GODAVARI DISTRICT.

TOTAL EXT: Ac 105.12 cts



SCALE 1:4000



DGPS SURVEY WAS CONDUCTED IN STATIC & RTK MODE

DGPS COORDINATES FOR REFERENCE POINTS (UTM 44N, WGS-84 DATUM)

POINT ID	EASTING	NORTHING	ELEVATION	N-LATITUDE	E-LONGITUDE	REMARKS
OS1	579113.99	1904871.58	42.977	17°14'43.812547"N	81°45'05.874527"E	Base point
OS2	580371.59	1904887.53	35.707	17°13'39.321617"N	81°45'28.247677"E	Base point
B.M	580014.177	1902904.648	46.253	17°13'43.032547"N	81°45'09.348777"E	

DGPS COORDINATES FOR SURVEYED POINTS (UTM 44N, WGS-84 DATUM)

POINT ID	EASTING	NORTHING	ELEVATION	N-LATITUDE	E-LONGITUDE	REMARKS
1	580418.95	1904848.116	125.727	17°13'30.092527"N	81°45'13.272777"E	Boundary point
2	580084.814	1904834.893	84.255	17°13'27.884397"N	81°45'11.729117"E	Boundary point
3	579988.671	1904831.879	85.359	17°13'28.699327"N	81°45'08.623777"E	Boundary point
4	580055.375	1904871.113	112.822	17°13'33.499717"N	81°45'18.741877"E	Boundary point
5	580088.097	1904681.913	138.905	17°13'22.670277"N	81°43'11.833977"E	Boundary point
6	580071.653	1904611.775	91.799	17°13'20.322597"N	81°45'11.283477"E	Boundary point

LEASE GRANTED
Vide Proceeding No. 926/1922
Dt. 22/02/2022

E. N. K. Annapurna
Dy. Director of Mines & Geology
Govt. of Andhra Pradesh
KAKINADA

LINEAR MEASUREMENTS				ANGULAR MEASUREMENTS		
POINT ID	DISTANCE AS PER DGPS SURVEY	REMARKS	POINT ID	ANGLE AT POINT	INTERIOR INCLUDED ANGLE	
1-2	358	78.001 Survey line	1	1612	90°00'00"	
2-3	513	182.300 Survey line	2	1123	70°30'11"	
3-4	458	128.974 Survey line	3	1234	97°02'53"	
4-5	318	42.273 Survey line	4	1345	78°37'15"	
5-6	318	74.201 Survey line	5	1456	113°13'44"	
6-1	118	38.804 Survey line	6	1561	269°55'37"	

LEGEND

○	REVENUE STONE
●	BOUNDARY PILLAR
—	PROPOSED BOUNDARY LINE
—	PWB LINE
○	PST AREA = 121223 sq

Sketch appended to DDM&G, KKI
Notice No: 129/2/2021 Dt. 29-7-2021

Dy. DIRECTOR OF MINES & GEOLOGY (FAC)
GOVT. OF ANDHRA PRADESH
KAKINADA, EAST GODAVARI DL

NOTE:-
1. THE TRUE NORTH IS ADOPTED BOTH SURVEYED PLAN & DGPS COORDINATES
2. THE GIVEN MEASUREMENTS ARE IN METRIC LINKS.
3. THE DGPS SURVEY FOR THE AREA IS TAKEN UP BY SYNCHRONIZING NEAREST SURVEY OF INDIA GROUND CONTROL POINT AT NEAR M.P.D.O OFFICE, KORUKONDA, EAST GODAVARI (DISTRICT).
501 UTM CO-ORDINATES E-587606.190, N-1957727.982 (44N)

N.K. Annapurna		K. Sattaraj	JVR Kumar	
APPLICANT		SURVEYOR O/o ADMAO, NANDIGAMA (ION DEPUTATION KJMVI)	ASST. DIRECTOR OF MINES & GEOLOGY RAJAMAHENDRAVARAM.	DEPUTY DIRECTOR OF MINES & GEOLOGY KAKINADA.

N.K. Annapurna
APPLICANT / LOCC

N.K. Annapurna

23/02/22
Asst. Director of Mines and Geology
RAJAMAHENDRAVARAM

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)



ENVIRONMENTAL
CLEARANCE

To,

The Mine Owner
SMT KASI ANNAPURNA-LESSEE
D.No.-5-68, Danavaipet, Chagallu Village/Mandal, West Godavari District,
Andhra Pradesh -534342

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/227134/2021 dated 20 Nov 2021. The particulars of the environmental
clearance granted to the project are as below:

- | | |
|---|---------------------------|
| 1. EC Identification No. | EC22B001AP110674 |
| 2. File No. | AP/EG/MIN/9/2021/3459 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity Including
Schedule No. | (a) Mining of minerals |
| 6. Name of Project | Smt Kasi Annapurna-Lessee |
| 7. Name of Company/Organization | SMT KASI ANNAPURNA-LESSEE |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 26/01/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

This is a computer generated cover page.

	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66

Sub: SEIAA, A.P. – 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227134/2021), seeking Environmental Clearance for the proposed mine of 1.2145 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh in favour of Smt. Kasi Annapurna. It was reported that the nearest human habitation viz. Nagampalli (V) exists at a distance of about 0.72 Km from the mine lease area. It was noted that the capital investment of the project is Rs.48.0 Lakhs and capacity of the project is as follows

Mining of Road Metal & Building Stone = 23,940 m³/Annum in 1.2145 Ha.

- II. As seen from the Mining Plan approved by the competent Government Authority the following two aspects are noted:

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°13'30.09520"N	81°45'12.27939"E
2.	17°13'27.88439"N	81°45'11.70901"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E
5.	17°13'32.67029"N	81°45'11.88349"E
6.	17°13'30.33250"N	81°45'11.28342"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 9.56 Years. The total mine lease area is 1.2145 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the

application, in its meeting held on 14.12.2021 to 16.12.2021. The project proposal is for mining Road Metal & Building stone in an area of 1.2145 Ha with a proposed production quantity of Road Metal & Building Stone – 23,940 m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance for Road Metal & Building Stone – 23,940 m³/Annum. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 05.01.2022 & 06.01.2022 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P. hereby accords Environmental Clearance to the project as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions.

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972,
 - c. CRZ Notification, 2011,
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.4 KLD. Out of that 2.4 KLD is used for Dust suppression on haul roads; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental Protection Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. This order is valid a period of 9.56 Years or the expiry date of mine lease or land lease period issued by the Government of A.P, whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo No/covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/E MP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit its monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

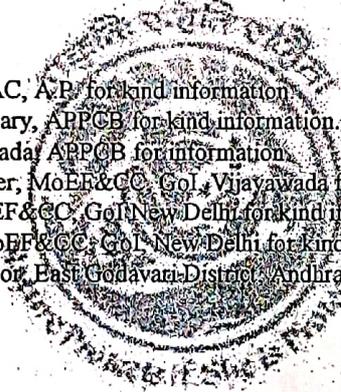
MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.

To

Sri M. Kasi Annapurna, Lessee,
D.No. 5-68, Danavaipet, Chagallu (V&M),
West Godavari District,
Andhra Pradesh,
Ph.No. +91 9963547535

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, Govt. Vijayawada for kind information.
5. The Secretary, MoEF&CC, Govt. New Delhi for kind information.
6. Monitoring cell, MoEF&CC, Govt. New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.



Validity unknown

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P.V.CHALAPATI RAO
Member Secretary

Date: 1/26/2022 12:00:27 PM



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Modhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.6598/APPCB/ZO-VSP/KKD/CFE/2022

Date: 15.02.2022

Sub: APPCB - ZO - VSP - CONSENT FOR ESTABLISHMENT (CFE) - 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna, Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:**
- 1) E.C Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66, Dt.26.01.2022.
 - 2) CFE application received at Regional Office, Kakinada on 01.02.2022 through OCMMS.
 - 3) R.O's inspection report received at ZO, Visakhapatnam on 07.02.2022.
 - 4) CFE committee meeting held on 11.02.2022 at APPCB, ZO, Visakhapatnam.

1. Smt. Kasi Annapurna submitted an application to the Board vide ref. 2nd cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.48.0 Lakhs. (*Rupees forty eight lakhs only*).

S. No.	Name of the Products	Capacity
1.	Mining of Road Metal & Building stone over an extent of 1.2145 Ha	23,940 m ³ /annum

2. As per the application and Environmental Clearance (EC) Order, the above mining activity is to be carried out at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District at the following geo co-ordinates in an area of 1.2145 Ha.

S. No	Latitude	Longitude
1.	17°13'30.09520"N	81°45'12.27939"E
2.	17°13'27.88439"N	81°45'11.70901"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E
5.	17°13'32.67029"N	81°45'11.88349"E
6.	17°13'30.33250"N	81°45'11.28342"E

3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 05.02.2022 and found that the mine is surrounded by East: Hillock; West: Hillock followed by Puntha Road; North: Hillock & South: Hillock followed by Puntha Road. Nagampalli Village existing is at a distance of about 720m from the mine area.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CFE Committee, hereby issue CONSENT FOR ESTABLISHMENT to the mine, under Section 25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Section 21 of Air (*Prevention and Control of Pollution*) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (1) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

**Rajendra
Reddy Thuraka**

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Rajendra Reddy Thuraka
Date: 2022.02.15 17:32:05
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
Smt. Kasi Annapurna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

WATER:

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Dust suppression	2.4 Kilo Liters/Day
2.	Green belt	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
Total		5.4 Kilo Liters/Day

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Purpose	Quantity
1.	Domestic	0.5 Kilo Liters/Day
Total		0.5 Kilo Liters/Day

S. No.	Wastewater generation	Mode of disposal
1.	Domestic: 0.5 Kilo Liters/Day	Septic tank.

AIR:

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO₂ - 80 µg/m³, NO_x - 80 µg/m³, PM_{2.5} - 60 µg/m³, PM₁₀ - 100µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB (A),
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 13.11.2009.

GENERAL CONDITIONS:

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 26.01.2022.
17. The mining shall be carried out as per the approved mine plan.
18. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
19. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
20. The proponent shall utilize the top soil for green belt development.
21. The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
22. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area and develop greenbelt with tall growing trees. Greenbelt development shall be started along with the construction activity.
23. The avenue plantation with all plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and marinated entire greenbelt should be developed in the first itself.
24. The fugitive emissions from all sources shall be controlled regularly.
25. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
26. The proponent shall not operate the mine without obtaining CFO of the Board.
27. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Rajendra

Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by Rajendra
Reddy Thuraka

Date: 2022.02.15 17:32:17
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To
Smt. Kasi Annapurna,
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



RED CATEGORY
CONSENT ORDER

Consent Order No: 659B/APPCB/70-VSP/KKD/CFO/2022

Date: 16.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

1.2145 Ha Road Metal Mine of Smt. Kasl Annapurna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)

This consent order is valid for the following products along with quantities indicated only:

S. No.	Products	Quantity
1.	Mining of Road Metal & Building stone over an extent of 1.2145 Ha	23,940 m ³ /Annum

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the 31.01.2023.

Rajendra
Reddy Thuraka

Digitally signed by
Rajendra Reddy Thuraka
Date: 2022.03.16 11:21:26
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(JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Smt. Kasl Annapurna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

WATER:

7. The source of water being bore well. The following is the permitted water consumption:

S.No.	Purpose	Quantity
1	Dust suppression	2.4 Kilo Liters/Day
2	Green belt	2.0 Kilo Liters/Day
3	Domestic	1.0 Kilo Liters/Day
	Total	5.4 Kilo Liters/Day

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

8. The Industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The Industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the Inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: 26.01.2022.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

Rajendra

Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by

Rajendra Reddy Thuraka

Date: 2022.03.16 11:21:37

+05'30'

To
Smt. Kasi Annapurna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



S.No. 2727 ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH

Date 2-11-22 Rs. 100/-

నాది కి కాసి అన్నపూర్ణ వారి వ/ల సూర్య ప్రకాష్ నాడు
సంఖ్య నం. 5-68

DB 303258

N. PAPAYAMMA
S.V., RAJAMAHENDRAVAR.
LIC. RL. No.04-28-036/2022

AGREEMENT

A memorandum of understanding (Agreement) between Mrs. M Nagendra Reddy, Survey No. 236/2, Kannavaram Village, Rajanagaram Mandal, East Godavari Dist. (Herein referred to as First Party)

And

Smt N. Kasi Annapurna, W/o. Surya Prakash Naidu, represented by its Lease, Door No.5-68, Danavaipeta, Chagallu Village & Mandal, West Godavari Dist. (Herein after referred to as Second Party)

Whereas Smt N. Kasi Annapurna, W/o Surya Prakash Naidu (Second Party) assigns Mrs. M. Nagendra Reddy (First Party) which is the competent agency with the explosive use license No. E/HQ/AP/22/688(E51917) in Form - 22 of Indian Explosives Act 1983, for conducting blasting operations using explosives required for Road metal over an extent of 1.214 Hecht's in Sy. No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari Dist.

For Medapati Nagendra Reddy

M. Nagendra Reddy

Proprietor

Smt. Kasi Annapurna

N.K. Annapurna

Lease Holder

:: 2 ::

Now both the parties agree to execute blasting work at the above-referred work site subject to the following terms and conditions.

1. The Second Party should provide a copy of the lease license granted by Dept. Of Mines and Geology, Govt. of Andhra Pradesh for quarrying for the above mentioned survey numbers.
2. The drilling of holes should be executed by the second party as per their requirement at their own cost.
3. The drilled holes will be charged with explosives and blasting operations will be conducted by shot firer permit Holder of the first Party.
4. The explosives will be brought from the First Party explosive magazines through an explosive van belonging to the first Party.
5. The Cost of explosives will be paid by the second Party to the first Party at mutually agreed rates.
6. Workmen compensation insurance and all other statutory regulations applicable to the work site will be observed and taken care by the second party.
7. No explosive should be procured by the second party on their own or they will store any explosives in their site on their own. In case any explosives are found in the work site without the knowledge of the first party, it will be the sole responsibility of the second party and the first party is in no way connected with the above referred violations.
8. This agreement is valid till 10th Apr 2025.
9. In case of dissatisfaction, any party can withdraw from the memorandum/ agreement by giving 7 days of notice to the other party.

This agreement is and sealed at East Godavari on 04th May 2022.

For Medapati Nagendra Reddy

M. Nagendra Reddy
Proprietor

Smt. Kasi Annapurna

N. K. Annapurna
Lease Holder

Licence Issued under Rule 107(3) of Explosives Rules, 2008
By Shri K Srinivasa Rao, Controller of Explosives, Secunderabad on 12/10/2011

अनुमति प्रत्येक एन. ई. 3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 3 के भाग 1 के अनुच्छेद 3 का से (घ) देखिए।)
(See article 3(d) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

एन उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या निम्नी गिजों में वर्ग 6 के विस्फोटक रखें।

Licence to possess (1) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine.

अनुमति सं. (Licence No.): E/11Q/AP/22/688(E51917)

वार्षिक फीस स्वरूप (Annual Fee Rs): 9000/-

This licence is hereby granted to

Shri M. Narendra Reddy (अधिभोगी / Occupier : Shri M. Narendra Reddy), D.No. 6-104, Gopalapuram, Mandal, Dist. East Godavari - 533 274 (A.P.), Town/Village - Gopalapuram, District-EAST GODAVARI, Pradesh, Pincode - 533274

ये अनुमति अनुदत्त की जाती है।

2. अनुमतिधारी की पारिस्थिति | Status of licensee : Individual

3. अनुमति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Electric and/or Ordinary Detonators. - के उपयोग के लिए

Licence is valid only for the following purpose.

4. अनुमति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: - (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Nitrate Mixture	2.0	0	3500 Kg
2.	Safety Fuse	6.1	0	20000 Mtrs
3.	Detonating Fuse	6.2	0	40000 Mtrs
4.	Electric and/or Ordinary Detonators	6.3	0	44000 Nos

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुमति के लिए)

10 times as above.

(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (v)):

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुमति परिसर की पुष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/11Q/AP/22/688(E51917)

दिनांक (Dated) 12/07/2011

The licensed premises shall conform to the following drawings:

6. अनुमति परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 236/2, ग्राम (Town/Village) : Kanjavaram Village, Rajunagarani Mandal

पुलिस थाना (Police Station) : Rajanagarani

जिला (District) : EAST GODAVARI

राज्य (State) : Andhra Pradesh

पिनकोड (Pincode)

दूरभाष (Phone)

ई मेल (E-Mail)

फैक्स (Fax)

7. अनुमति परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

: a mud magazine room, a lobby and a detonator storage room.

The licensed premises consist of following facilities.

8. अनुमति समय - समय पर यथासंगोपित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपबन्धों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपरोक्त क्रम सं. 5 में बंधा नथित रेखाचित्र (स्थान, संनिर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुमति प्राधिकारी द्वारा हस्ताक्षरित इस अनुमति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्रत्येक DE-2 | Distance Form DE-2.

9. यह अनुमति तारीख 31 मार्च 2016 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2016.

यह अनुमति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपयुक्त इस अनुमति की शर्तों पर अधिग्रहण करने या यदि अनुमति परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिरिक्त की जा सकती है, जहाँ यह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 12/07/2011

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

नवीनीकरण के पृष्ठानक के लिए स्थान
Space for Endorsement of Renewal

नवीनीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुमति प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
15/04/2021	31/03/2026	

मुख्य विस्फोटक नियंत्रक, विस्फोटक विभाग, सिकंदराबाद

Chief Controller of Explosives, West Godavari

धान्यी-घेतावनी : विस्फोटकों को गलत ढंग से पलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

अनुमति प्रूप एल ई. -10 | Form L.E-10
 शॉट फायर कर्ता प्रमाण-पत्र | Shot Firer's Certificate
 (अनुसूची IV के भाग 1 का अनुच्छेद 10 देखें | See article 10 of Part 1 of Schedule IV)
 (विस्फोटक नियम, 2008 का नियम 107(5) देखें | see rule 107(5) of Explosives Rules, 2008)

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता
 (Certificate of competency to carry out blasting of explosives in area not coming under the



संख्या | No.: E/SZ/AP/30/7117(E90979)

प्रमाणित किया जाता है कि श्री B. Palakshi Reddy, जिनका जन्म 08/09/1987 को हुआ था, जो D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 के निवासी हैं ने विशाखापट्टनम द्वारा तारीख को आयोजित शॉट फायर की परीक्षा तारीख को उत्तीर्ण कर ली है और वह विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आनेवाले खानों से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।

This is to certify that Shri B. Palakshi Reddy, born on 08/09/1987, resident of D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 passed the shofirer's examination held on conducted by Visakhapatnam and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :
 वर्ग: (ख), श्रेणी: सामान्य जमीन के ऊपर, जमीन के ऊपर ब्लास्टिंग आपरेशन

Authorised class, category and type of blasting :
 Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 06/01/2021 (जारी करने की तारीख से पांच वर्ष) तक विधिमान्य होगा |
 This certificate shall remain valid till 06/01/2021 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अधिक्रमण करने पर या यदि आवेदक द्वारा आवेदन प्रूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखंडित कर दिया जाएगा।
 This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application form.

स्थान | Place : विशाखापट्टनम | Visakhapatnam
 दिनांक | Date : 06/01/2016

Sd/-
 उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
 विशाखापट्टनम | Visakhapatnam

पुनर्विधिमान्यकरण के लिए पृष्ठांकन
 Endorsement for revalidation

पुनर्विधिमान्यकरण की तारीख Date of Revalidation	समाप्ति की तिथि Date of Expiry	अनुमति प्राधिकारी के हस्ताक्षर Signature of Licensing authority
24/02/2021	06/01/2026	Dy. Chief Controller of Explosives, उप मुख्य विस्फोटक नियंत्रक, विशाखापट्टनम Dy. Chief Controller of Explosives, Visakhapatnam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Koush Annapurna

Dispatch Details

For the period:01/04/2022 To 19/09/2023

S.No	PERMIT DATE	Permit Number	FROM DATE	TO DATE	No of Transit form	Mineral	Units	Approved Quantity	Quantity Transported	Remaining Quantity	Approved royalty	Transported Royalty	Remaining Royalty
1	09/07/2022	PR04110701320001	09/07/2022	22/08/2022	2	Road Metal	Cubic Meter	30	30.000	0.000	2700.00	2700.00	0.00
2	11/07/2022	PR04110701320002	11/07/2022	08/09/2022	17	Road Metal	Cubic Meter	257	255.000	2.000	23130.00	22950.00	180.00
3	13/07/2022	PR04110701320003	13/07/2022	10/09/2022	17	Road Metal	Cubic Meter	255	255.000	0.000	22950.00	22950.00	0.00
4	11/11/2022	PR04110701320004	11/11/2022	09/01/2023	50	Road Metal	Cubic Meter	1000	1000.000	0.000	90000.00	90000.00	0.00

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI

O.A.No.40 of 2023 (SZ)

IN THE MATTER OF

Mulagada Thrivikrama Rao,
Hyderabad.

...Applicants

AND

State of Andhra Pradesh,
Through the Chief Secretary,
Andhra Pradesh and Ors.

...Respondents

COUNTER FILED BY THE 7TH AND 8TH RESPONDENT



THROUGH
M/S. GAUTAM S. RAMAN
COUNSEL FOR 7TH AND 8TH RESPONDENT